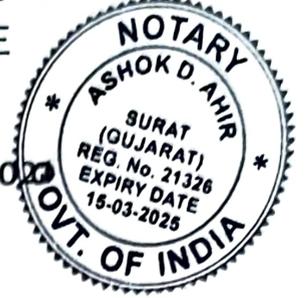


Serial No.: 12938
Date: 02 NOV 2021

048

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, AT PUNE

ORIGINAL APPLICATION No. 31 OF 2020



IN THE MATTER OF:

RAKESH SURESHCHANDRA KAPADIYA

...APPLICANT

VERSUS

GUJARAT POLLUTION CONTROL BOARD & ORS.

... RESPONDENTS

AFFIDAVIT OF RESPONDENT No. 1 - GUJARAT POLLUTION
CONTROL BOARD

I, PARAGBHAI UPENDRARAY DAVE, Age- Adult, having my office at 338, Belgium Square, Delhi gate, Surat, Gujarat do hereby solemnly affirm and state on oath as under:

1. I am presently serving as Regional Officer with the Gujarat Pollution Control Board, Surat - respondent in the present application. I have read copy of the application filed by the applicant and the orders passed by this Hon'ble Tribunal. I am conversant with the facts of the case having perused the record pertaining to the case available in my office. I am authorised to swear the present affidavit on behalf of



Gujarat Pollution Control Board and am otherwise competent to make the present affidavit.

2. The applicant has filed the present application seeking the following reliefs:

- i. Pass an order ad-interim, ex-parte order of closure of chemical factory at shed No. C1B-457, GIDC-Sachin, Pandesara, Tal: Chorasi District Surat, Gujarat for violation of environmental laws;
- ii. Pass an order for setting up an interdisciplinary committee to investigate the sequence of events resulting in the major chemical accident, causes of failure and persons and authorities responsible, extent of damage to life, human and non-human, public health, and environment – including, water, soil, air;
- iii. Direct the Respondent no. 7/Ambica Industries to pay the applicant for the loss and damages amounting to Rs. 54,76,520 (Rupees fifty four lakhs seventy six thousand five hundred and twenty) arising from the massive fire accident and applicant has deposited 1% fee in terms of Rule 12(1) of NGT Rules, 2011;
- iv. Direct the Respondent no. 7/Ambica Industries to pay environmental compensation /damage for polluting the environment and causing environmental damage;
- v. Pass an order and directions to the respondent authorities to initiate penal action against the





officials of R-7/Ambica Industries for gross, wilful negligence resulting the massive fire accident”

3. This Hon'ble Tribunal, by an order dated 17.06.2021, directed constitution of a joint committee comprising of officials of Central Pollution Control Board, Gujarat Pollution Control Board, Office of District Magistrate and Director Industrial Safety and Health to “ascertain the status of compliance of statutory provisions under the 1999 Rules, the 1996 Rules, HoWM Rules, 2016, EP Act 1986, the PLI Act, 1991 and the Petroleum Rules, 2002” and “the extent of consequential damage to the property and the environment, including damage caused by the residual effects of the pollutants discharged in the recipient environment”.

4. In terms of the aforesaid direction of the Hon'ble Tribunal, a committee was constituted and its members conducted inspection at the site and prepared a report. A copy of report of Joint Committee in compliance of order dated 17.06.2021 is annexed herewith and marked as **Annexure R-1**.

5. The Committee has noted that:

- the Consolidated Consent and Authorisation granted by the Gujarat Pollution Control Board to the 7th respondent for operating the industrial unit to manufacture gaur gum ([galactomannan polysaccharide](#) extracted from [guar beans](#)) and processing of spent solvents expired on 9.04.2020, and thus the unit did not possess valid permission on 23.05.2020 – the day of fire incident.



- 7th respondent had applied to Petroleum and Explosive Safety Organisation for license to store Class A chemicals in the factory premises. However, no such license had been issued to the 7th respondent till 23.05.2020 – the date when fire broke out in the premises.
- 7th respondent had not obtained insurance policy for its employees as required under provisions of the Public Liability Insurance Act, 1991.

The Committee has recorded that:

- An order has been passed under provisions of the Factory Act, 1963 prohibiting use of the factory;
- A complaint has been filed by Director Industrial Safety and Health in the Court of Magistrate, Surat for violation of provisions of the Factory Act, 1963 in as much as the 7th respondent had stored drum of Isopropyl Alcohol (IPA) and Ethyl Acetate without employing adequate safety measures;
- Direction has been issued by the Gujarat Pollution Control Board on 30.05.2020 for closure of the industrial unit under provisions of the Water (Prevention and Control of Pollution) Act, 1974;
- Permission has been given by the Gujarat Industrial Development Corporation for demolition of the shed over the leased industrial plot.

6. The Committee has observed that:



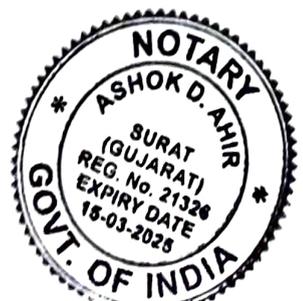
(Signature)

- there has not been full and strict compliance of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989;
- there has been non-compliance of the Hazardous and Other Waste (Management, Handling and Transboundary Movement) Rules, 2016;
- there has been complete failure of mandatory requirement of obtaining insurance policy under provisions of the Public Liability Insurance Act, 1991;
- there has been storage of toxic and hazardous chemicals without obtaining prior approval of Petroleum and Explosive Safety Organisation.

The unit was thus found by the Committee to be operating without conforming with the regulatory laws.

On the aspect of environment damage caused due to the incident of fire, the Committee found that since a reasonably long period of time has lapsed (16 months) since the date of fire accident, it is not possible to definitively ascertain the extent of damage caused to the environment. Nonetheless, the Committee found that the material examined by its members *prima facie* suggested causation of air and water pollution.

8. I submit that the following facts are either admitted or such as cannot be disputed, being matter of contemporaneous documentary record:
- (i) fire took place within the industrial unit on 23.05.2020;

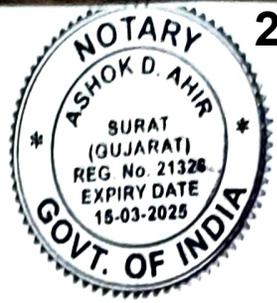


- (ii) chemicals, some of which were toxic and hazardous and stored in the factory, got burnt in the fire incident.
- (iii) 7th respondent did not possess all the mandatory permits and licenses as on 23.05.2020;
- (iv) fumes emanating from the burning chemicals and the factory, as also surrounding factories, got released in the air;
- (v) unburnt or partially burnt chemicals and other solvents stored on the factory premises got mixed with water and foam used for dousing the fire, and eventually flowed out of the factory premises into the drain.

9. I submit that the material on record permits a judicious conclusion that incident of fire which took place in the factory of the 7th respondent did cause damage to the environment. Now, as stated hereinbefore, the Committee has not been able to decisively determine the nature and extent of damage caused by the unauthorised, and perhaps illegal, storage of toxic and hazardous chemicals in its factory premises by the 7th respondent.

10. I submit that compensation is a natural *sequitur* and necessary consequence to violation of environmental laws. Once it is *prima facie* established that a particular industrial unit has violated environmental norms, such unit stands liable, both in fact and in law, to paying compensation.

11. The amount of compensation is ordinarily calculated on the basis of formula prescribed by the Central Pollution Control Board. However,

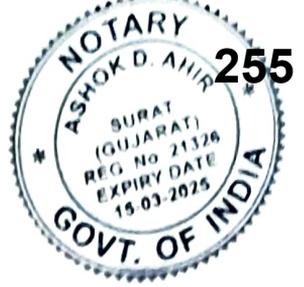


in the present case, as the extent of damage is unascertainable, the State Pollution Control Board proposes to levy damage as per guidelines issued by the Pollution Control Board based on the directions contained in the orders passed by this Hon'ble Tribunal in *Paryavaran Suraksha Samiti & Anr. v. Union of India* (Original Application No. 593 of 2017) and *Aryavart Foundation v. M/s Vapi Green Enviro Limited & Others* (Original Application No. 95 of 2018).



I submit that a notice shall be issued to 7th respondent calling upon it to submit its response prior to passing final order assessing the environment damage compensation. I submit that the entire exercise shall be conducted in accordance with law, and shall be completed by the Board at the earliest.

13. I submit that the State Pollution Control Board shall also take necessary action, including penal action, against the 7th respondent for operating a unit without a valid permission. Such action, as may be initiated by the Board, shall be independent of the determination of environment damage compensation that shall be levied upon the 7th respondent by the Board after following due process of law.
14. An amount of Rs. 54,76,520/- has been paid by the 7th respondent to the applicant pending the present application. This amount has been paid towards loss and damages sustained by the applicant due to the fire caused in the factory of the 7th respondent. However, such payment settles the personal and private dispute between the parties; it does not absolve the 7th respondent from its liability in law for



violating the environmental and other laws and paying compensation for causing damage to the environment, and also does not limit or in any manner inhibit the statutory authority from taking action against the delinquent industrial unit as may be permissible in law.

15. I submit that the Board remains committed to performing its statutory duties and assures that all necessary actions will be taken by the Board against the erring industrial unit. I submit that the Board shall abide by any and all reasonable directions or orders that may be issued in this behalf by the Hon'ble Tribunal.

DEPONENT

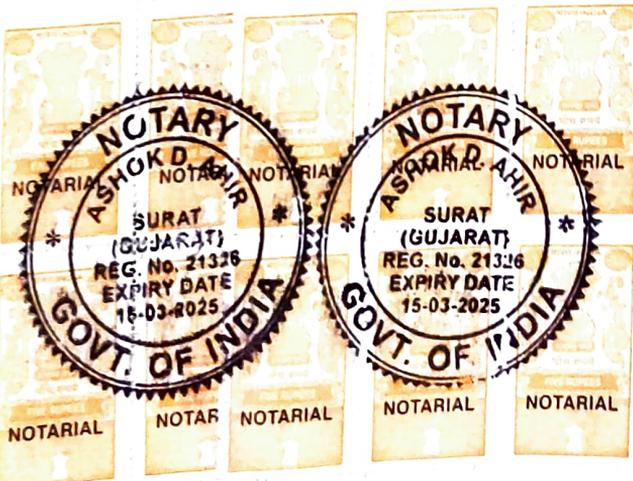
VERIFICATION

Verified at Surat on this 2nd day of November, 2021 that the contents of the above affidavit are true and correct, nothing stated therein is false and nothing material has been concealed therefrom.

DEPONENT

SOLEMNLY AFFIRMED
BEFORE ME

ASHOK D. AHIR
NOTARY
GOVT. OF INDIA
SURAT (GUJARAT)



Serial No.: 12938
Book No.: 44
Date: 02 NOV 2021

GUJARAT BOARD
 H.O. : Paryav
 710

Name : [Redacted]
 Designation : [Redacted]
 Employee No : [Redacted]

R. K. Khatami
 Signature of issuing Authority

[Redacted] Signature of Employee



[Handwritten signature]

GUJARAT BOARD
 H.O. : Paryav
 710

Date of [Redacted]
 Date of [Redacted]
 Date of [Redacted]
 Blood Group [Redacted]

Introduction:
 1) This card is to be kept...
 2) This card is to be returned... service of the board.
 3) In case of loss of card the finder may kindly send it to the Head Office of the Gujarat Pollution Control Board.



**JOINT COMMITTEE REPORT IN THE MATTER OF OA
No. 31/2021 (WZ)**

**Rakesh Sureshchandra Kapadiya
Versus
Gujarat Pollution Control Board & Ors.**

**IN COMPLIANCE OF ORDER DATED 17.06.2021 OF HON'BLE NATIONAL
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**



October 2021

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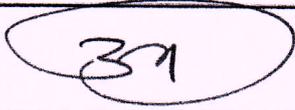
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**REPORT OF COMMITTEE IN COMPLIANCE OF ORDER OF HON'BLE NGT,
PRINCIPAL BENCH, NEW DELHI IN THE
MATTER OF O.A. NO. 31/2021
WRT FIRE INCIDENT AT AMBICA INDUSTRIES, GIDC SACHIN and DIST: SURAT,
GUJARAT**

COMMITTEE MEMBERS

Name	Organization	Signature
Sh. Aayush Oak (IAS)	Collector & District Magistrate of Surat, Gujarat	
Smt. Kavitha B V, Scientist 'D'	Central Pollution Control Board, Regional Directorate, Vadodara Gujarat	
Sh. M. D. Dave, Industrial Safety and Health Officer	Directorate of Industrial Safety & Health, Surat, Gujarat	
Sh. Parag Dave, Regional Officer	Gujarat Pollution Control Board, Surat, Gujarat	

1. Background

Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi passed an order in the matter of Rakesh Sureshchandra Kapadiya (hereinafter referred to as "Applicant") Versus Gujarat Pollution Control Board & Ors. (OA No. 31 of 2021) on 17.06.2021, regarding fire incident took place at M/s Ambica Industries (hereinafter referred to as "Unit") located at Shed No.: C1B-457, GIDC Sachin, Tal.: Choryasi, District Surat, Gujarat on 23.05.2020 and the fire spread to the neighboring shed No. 460 of the Applicant, which was also damaged in the fire. The said application is about failure of compliance to environmental norms by M/s Ambica Industries.

Hon'ble NGT issued the following directions in the said order dated 17.06.2021:

"Para 2, Having regard to the averments in the application, we find it necessary to ascertain the status of compliance of statutory provisions under the 1989 Rules, the 1996 Rules, HoWM Rules, 2016, EP Act 1986, the PLI Act, 1991 and the Petroleum Rules, 2002 issued under Petroleum Act, 1934 and the extent of consequential damage to the property and the environment, including damage caused by the residual effects of the pollutants discharged in the recipient environment."

"Para 4, Accordingly, we constitute a joint committee comprising CPCB, State PCB, District Magistrate of the concerned area and DISH, Gujarat to give a report on the above aspects within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The State PCB will be nodal agency for co-ordination and compliance. The joint committee will be at liberty to interact with the stakeholders and take assistance from any other expert/institution. A copy of the report may also be furnished to the Project Proponent for its response, if any, before the next date."

A copy of the Hon'ble NGT order dated 17.06.2021 is given at **Annexure-1**. In compliance of the order, a joint committee comprising of the following members convened meeting and carried out the inspection on 02.09.2021:

- Sh. Aayush Oak (IAS)
Collector & District Magistrate of Surat, Gujarat
- Smt. Kavitha BV, Scientist 'D'
Central Pollution Control Board, Regional Directorate, Vadodara Gujarat
- Sh. M. D. Dave,
Industrial Safety and Health Officer
Directorate of Industrial Safety & Health, Surat, Gujarat
- Sh. Parag Dave, Regional Officer
Gujarat Pollution Control Board, Surat, Gujarat

2. Methodology

The committee convened a meeting on 02/09/2021 amongst the members for information sharing among concerned departments viz District Magistrate, Central Pollution Control Board (CPCB), Gujarat Pollution Control Board (GPCB) and Directorate of Industrial Safety & Health (DISH) and decided to adopt the following approach in compliance of the order of the Hon'ble NGT:

- Visit and inspection of the place of fire and adjacent units: The committee carried out the details inspection of unit, M/s Ambica industries (shed No. 457) where the fire took place and the adjacent units including the applicant's unit at Shed No. 460. (M/s Payal Industries) on 02/09/2021.
- Interaction with the applicant, owner of M/s Ambica Industries and various departments: The applicant and the owner of M/s Ambica Industries were heard about the fire incident and given an opportunity by the committee to submit their responses, if any, within 48 hours. The committee interacted with Police Department and the Sachin GIDC notified Area Authority and collected relevant documents.
- Status of compliance by the unit (M/s Ambica Industries) under various statutory provisions: The committee verified the status of compliance of various statutory provisions by the unit (M/s Ambica Industries) with respect to 1989 Rules, the 1996 Rules, HoWM Rules, 2016, EP Act, 1986, the PLI Act 1991 and the Petroleum Rules, 2002 issued under Petroleum Act, 1934.
- Assessment of consequential damage to the property and the environment: The

Committee has referred to various reports submitted to Hon'ble NGT in similar cases for assessment of consequential damage to the property and the environment.

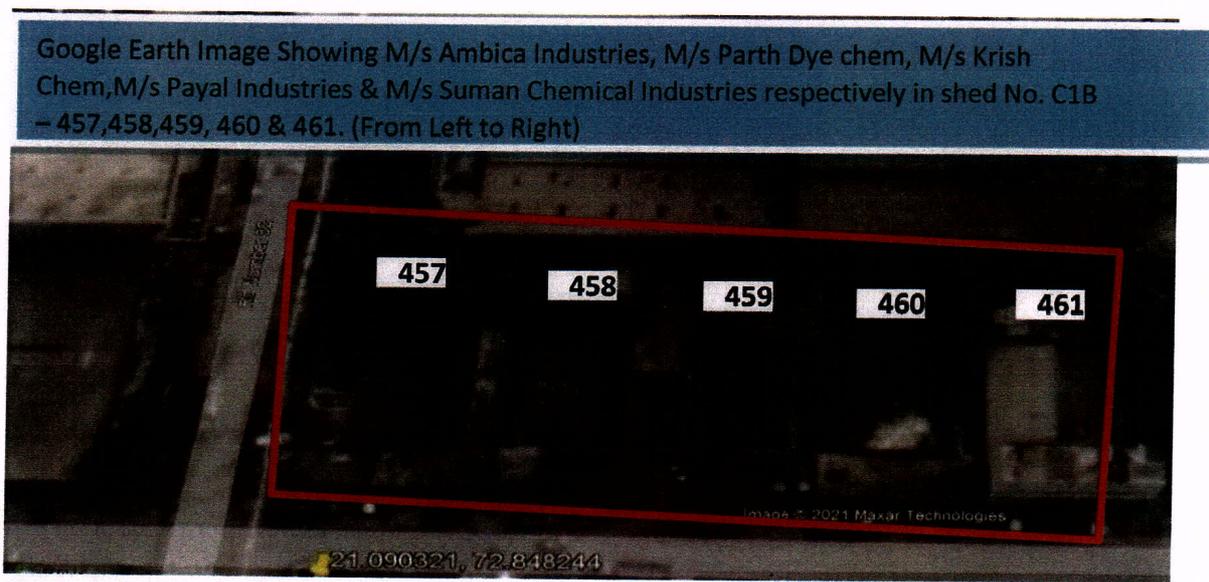
The committee decided to proceed with the above-mentioned approach and to prepare the report based on the documents made available by the various departments present w.r.t to this fire incident, data submitted & inputs given by all stakeholder as per the request of the committee and the committee's visit to the incident site on 02.09.2021.

3. About the Fire Incident

The fire incident occurred in the premises of the unit M/s Ambica Industries located at shed No. C1B – 457 GIDC Estate, Sachin, Surat at 5:30 PM on 23/05/2020. There were no casualties or injury reported during the incident. As per the investigation made by DISH officials, the fire initially started in the storage area under Isopropyl Alcohol (IPA) and Ethyl Acetate drums stored in the unit, caused by short circuit spark in the cable. The letter dated 19/12/2021 of DISH mentioning the cause of fire based on FSL report is placed at **Annexure-2**. During the incident, the plant was not operational.

As informed by the representatives of the unit, the plant was taken under shutdown from 22/03/2020 to 18/05/2020 due to nation-wide lockdown because of COVID-19 pandemic and there was huge stock of solvent stored in the unit which was procured before lockdown and plant was non-operational due to lockdown. The unit was opened on 19/05/2021 due to the relief given by Gujarat Government to start the industrial unit, but the unit was non-operational due to lack of workers. The fire incident was severe due to the huge quantity of the solvent stored in the unit. Fire tenders from Surat Municipal Corporation (SMC), Hojiwala fire brigade, Oil & Natural Gas Corporation (ONGC), Notified Area Authority etc., reached the incident place and doused the fire till late night. Further, the fire fumes continued to come out on the next morning and hence fire-fighting operation was again carried out with the help of GIDC fire brigade. The chemicals completely lost due to incident were either burnt out and emitted into the air, or drained out along with runoff water used for controlling fire. Reportedly one watchman was present at the time of fire and there were no report of loss of life or injury to any person.

The said fire was spread to the adjoining chemical trading units viz, (1) M/s Parth Dye chem, Shed No. 458, (2) M/s Krish chem, Shed No. 459, (3) M/s Payal industries, Shed No. 460 and (4) M/s Suman Chemical Industries, Shed No. 461. Reportedly, the Shed/building, plant machineries and material/chemicals of M/s Ambica Industries at Shed no. C1B – 457 and the adjacent units were damaged. The location of the unit where the fire incident took place and the adjacent units got damaged in the fire is shown in the image below:



(Source: Google Earth)

4. About the Unit (M/s Ambica Industries)

M/s Ambica Industries is located at Shed no. 457, GIDC Estate Sachin, Ta: Chorasi, Dist: Surat. Unit was reportedly involved in the manufacturing of Guar Gum and processing of spent solvents. Unit has obtained the Consolidated Consent and Authorization (CC&A) GPCB vide Letter No. AWH – 88510 dated 26/09/2017 (**Annexure-3**) for the manufacturing of the following items/products:

S. No.	Product	Quantity
1	Guar Gum	50 MT/Month
2	Distilled/Recovered Solvent	210 MT/Month

As per XGN Records available with GPCB and application submitted by unit for obtaining CTE/CC&A, the raw materials allowed to be used, infrastructural facilities and the other facilities provided in the unit is given in Table-1, Table-2 and Table-3 respectively.

Table 1: List of Raw Material and Quantity as per XGN Records

Sr. No.	List of Raw Material	Quantity
1	Toluene (Impure)	214 MT/Month
2	Acetone (Impure)	
3	IPA (Impure)	
4	MDC (Impure)	
5	Mix Solvent (Impure)	
6	Ethyl Acetate (Impure)	
7	EDC (Impure)	
8	Acetic Acid (Impure)	
9	Formic Acid (Impure)	
10	DMF (Impure)	
11	MIBK (Impure)	
12	MEK (Impure)	
13	Phenol (Impure)	
14	Butyle Acetate (Impure)	

Table 2: List of Utilities, Fuel & Quantity as per CC&A

Sr. No.	Utilities	Fuel	Quantity [Liters/Day]
1	Baby Boiler	LDO	400

Table 3: List of Reactor/Vessel as per XGN Records

Sr. No.	Infrastructure
1	Storage Tank
2	Reactor
3	Condenser
4	Receiver

4.1 List of Permissions / NOC required and obtained from respective authorities

The unit has to obtain the certain permissions from various departments to establish and operate. The list of permission required to be obtained and the permission actually obtained by the unit is verified and listed out in the following Table 4.

Table 4: List of permission required from different authorities and actually obtained by the unit

Sr. No.	Permission Required	Permission Obtained	Remarks
1	Consent to Establish/Consent to Operate from Gujarat Pollution Control Board under Air Act & Water Act and Authorization for procurement of spent solvent under Environment Protection Act	Yes, vide Letter No. AWH – 88510 issued on 26/09/2017 which is valid up to 09/04/2020 (Annexure – 3)	The CC&A was not valid at the time of fire incident on 23/05/2020. Unit has applied for renewal of CC&A on 25/05/2020, after the fire incident.
2	Factory License	Yes, Factory license No. 4827 valid up to year 2023 for 20 workers and 100 HP (Annexure – 4).	----
3	Petroleum & Explosive Safety Organization	Not Obtained	Unit has submitted the application to PESO for obtaining license for storage of petroleum Class A chemical However, as per the Communication received from PESO, no permission is granted to the unit. (Annexure-5)
4	Public Liability Insurance	Not Obtained	As per Section 4 of the PLI Act owner of the unit has to obtain insurance policies for their employees.

4.2 Details of adjacent/surrounding units

M/s Ambica Industries is located at shed no. C1B – 457, GIDC Estate Sachin, Ta: Chorasi, Dist: Surat with the shed size of 800 sq mts. Adjacent to the unit shed No. C1B – 458 & 459 are located namely M/s Parth Dye Chem & M/s Krish Chem in which trading activity of chemical was being carried out. Shed No. C1B – 460 is the shed of applicant who has filed this application. The details of the adjacent shed and plant layout along with sketch is given as **Annexure-6.**

4.3 Plant production process and details of spent solvent procurement

The spent solvents are distilled in a fractional distillation volume/reactor depending upon boiling point of the spent solvent followed by condensation in a single or two stages cooling in primary and secondary condensers. The distillation column is indirectly heated up by the steam. The steam required for the distillation is supplied by the baby boiler installed in the unit. Water is used as cooling medium for condensing the recovered spent solvents. The distillation residue generated should be disposed at GPCB authorized CHWTSDF Site.

As per the CC&A granted by GPCB vide Consent No. AWH – 88510 dated 26/09/2017 unit was given the condition that unit shall procure the spent solvent only from M/s CTX Life science located in Sachin GIDC. It was observed by the committee that the CC&A issued to M/s CTX Life Sciences does not have permission to sell the spent solvent to the unit (M/s Ambica Industries). Also, unit has not submitted any records of procuring the spent solvent from M/s CTX life Sciences. Hence, GPCB sent a letter to M/s CTX Life Sciences to provide the details/manifest of the spent solvent sold to the unit and as per the reply letter (**Annexure – 7**) received from M/s CTX Life Science vide letter No. 43350 dated 09/09/2021 M/s CTX Life Science has not sold any spent solvent to M/s Ambica Industries till date. It is also mentioned in the letter that M/s Ambica Industries has approached them for procuring the spent solvent and MoU has made between them, but the amendment in the CC&A of M/s CTX Life Sciencesto sell the spent solvent to M/s Ambica Industries is still pending.

5 Causes of incident and action taken

As informed by the representatives of the unit, the plant was taken under shutdown from 22/03/2020 to 18/05/2020 due to nation-wide lockdown because of COVID-19 pandemic and huge stock of solvent was stored in the unit which was procured before lockdown and was not processed due to lockdown. The unit was opened on 19/05/2020 due to the relief given by Gujarat Government to start the industrial unit, but the unit was not operational due to lack of workers. As per the investigation made by DISH officials, the fire initially started in the storage area under Isopropyl Alcohol (IPA) and Ethyl Acetate drums stored in the unit, caused by short circuit spark in the cable.

The fire incident was severe due to the huge quantity of the solvent stored in the unit. Fire tenders from Surat Municipal Corporation (SMC), Hojiwala fire brigade, Oil & Natural Gas Corporation (ONGC), Notified Area Authority etc., reached the incident place and doused the fire till late night. Further, the fire fumes continued to come out on the next morning once again hence fire-fighting operation was again carried out with the help of GIDC fire brigade. The action taken by different authorities is given below:

5.1 Action taken by DISH

The officials from DISH visited the site on 24/05/2020 & 26/05/2020, they observed that unit has obtained factory license and stability certificate on verifying their records. Further they observed that as a result of fire incident in the entire factory, the structure of the building as well as the MS structure have melted and broken due to heat and its strength was affected which makes this whole factory in danger of collapsing at any movement. If any part of this entire factory is used, the safety and life of the workers may be in danger. So factory inspector under Clause - 8 of the Factory Act - 1948, has issued order under section 40(2) of the Factories Act - 1948 to stop manufacturing process in the factory vide letter No. Sr.No./Jt.Dir./I.S.H./Su.Reg./6622/2020 dated 19/12/2020 and is given at **Annexure - 8** Further DISH has enrolled case against the unit in JMFC court (Judicial Magistrate of the First Class) and is given as **Annexure - 9** with case No. 12/2021, after obtaining the FSL report.

5.2 Action taken by Local Police

The Police station, Sachin GIDC coordinated with the local authority viz: Sachin GIDC & SMC for fire- fighting equipment to control the fire. The police further prepared proceedings (Panchnama) of the damaged caused due to fire in affected shed i.e., shed no. 457, shed no. 458, shed no. 459, shed no. 460 and Shed No. 461 covering the loss of machinery, building and various chemicals. The copy of Panchnaman is enclosed at **Annexure-10**.

Forensic Science Laboratory (FSL) collected the samples of burnt remains, liquid spill on the ground and the electric wires from the fire incident place in the presence of police department and the samples were analyzed to identify the cause of fire.

5.3 Action taken by GPCB

GPCB visited the site during the fire incident on 23/05/2020. During visit it was observed that the unit and the adjacent units have caught fire. Air quality for Volatile Organic Compound (VOC) was measured by a Handy VOC meter by GPCB at various distances from unit towards north-east direction and the concentration measured were in the range of 6.1 ppm and 12.8 ppm. During visit it was gathered that plant was non-operational. However, due to unsafe handling of stored solvent major fire incident broke out. On verification of records, it was observed that CC&A of the unit was expired on 09/04/2020 and unit had not applied for renewal of CC&A.

Further an inspection was carried out on 27/05/2020 and it was observed that entire plant machinery was burnt and only burnt scrap was found at the site. Based on the visit carried out on 23/05/2020 & 27/05/2020 GPCB issued closer notice to the unit vide letter No. GPCB/CCA-SRT-1161/ID-31237 dated 30/05/2020 (**Annexure – 11**).

5.4 Action taken by Sachin Notified Area Authority (GIDC Sachin)

Sachin Notified Area Authority provided the fire-fighting facility for the control of fire in the unit and also co-ordinate with other PSU and arranged the fire tenders to control the fire.

Notified Area Authority gave the permission M/s Ambica Industries for demolition of shed No C1B – 457 at GIDC Sachin Industrial Estate vide letter No. GIDC/EE/SRT/PB/192 dated 12/03/2021. (**Annexure – 12**).

6 Joint Committee Visit to the site and observations

The Joint committee members visited the incident site (M/s Ambica Industries) and the adjacent units on 02-09-2021 to assess the extent of consequential damage to the property and the environment. The observations of the committee at the time of visit are given below:

- **M/s Ambica Industries. Shed No. 457**

The fire incident took place at this Shed on 23-05-2020. Reportedly, the complete setup of the unit including the shed, reactor, storage tank and the chemicals stored were burnt in the fire. At the time of committee's visit the shed was empty except for some debris of construction material and damaged boundary walls. The baby boiler along with Air Pollution Control Device (APCD) installed in the unit was also observed during the visit. At the time of visit it was informed by the unit representative that the unit has removed most of the remaining of the damaged building after obtaining required permission from the of GIDC Notified Authority. The photographs of the site are shown below:



- **M/s Parth Dye Chem, Shed No. 458**

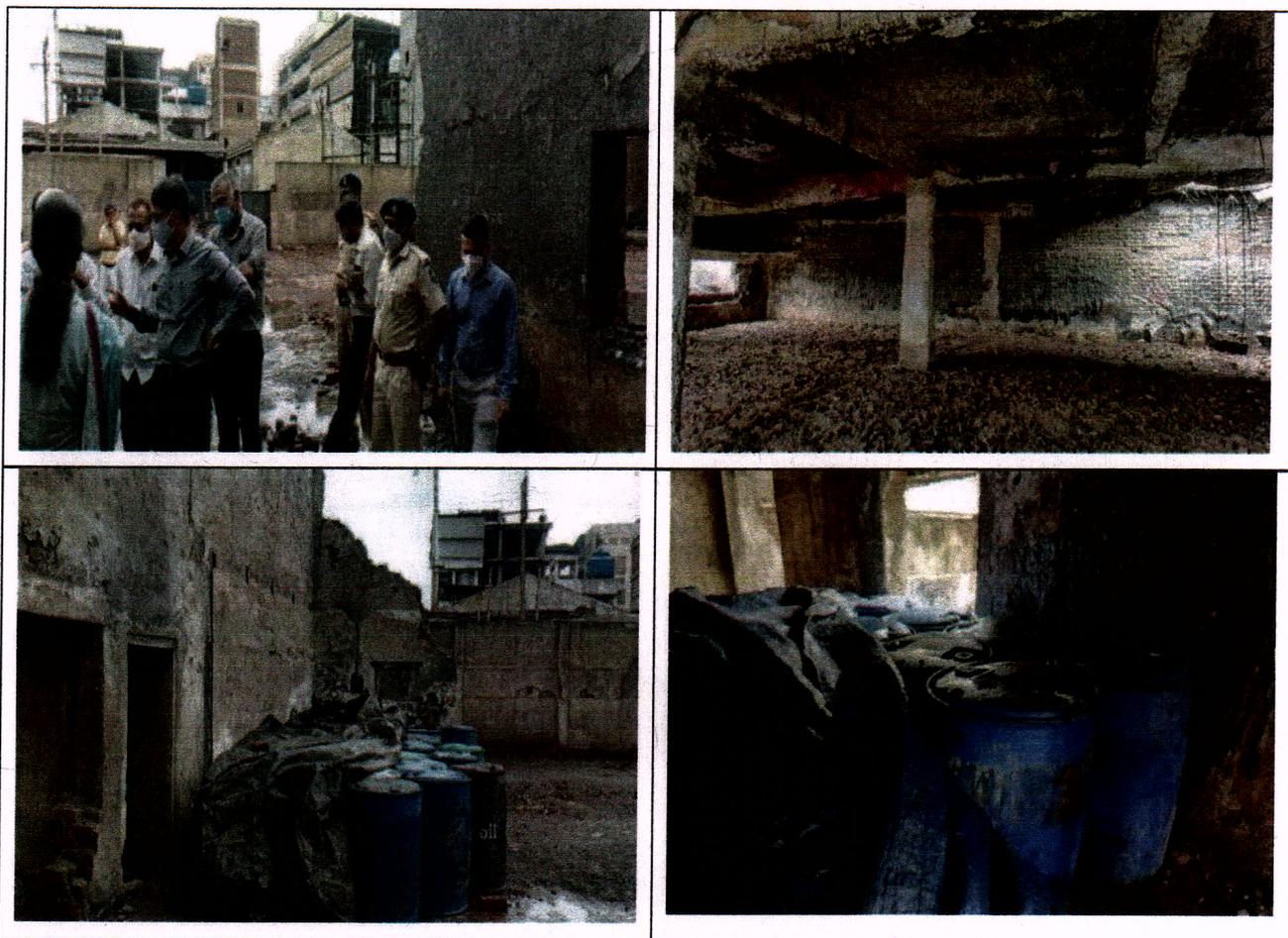
As per the documents submitted by the unit, this shed belonged to the relative of the owner of M/s Ambica Industries where the fire incident took place. Reportedly the chemicals like solvent and resin were stored in this shed and were carrying out

trading of chemicals. Open shed with a small room was observed and it was reported that the shed was completely destroyed. Few old damaged reactors were stored in this shed. The photographs of the site are shown below:



- **M/s Krish Chem, Shed No. 459**

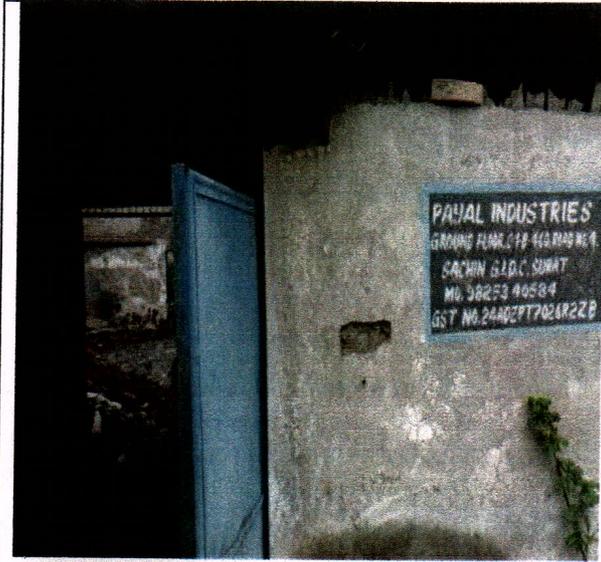
As per the documents submitted by the unit, this shed belongs to the relative of the owner of M/s Ambica Industries where the fire incident took place. Reportedly the chemicals like solvent and resin were stored in this shed and was carrying out trading of chemicals. Damaged shed and open area were observed by the visiting team at this shed. Also, it was observed that there were about 50 drums were stored in the open area & inside the damaged shed. Reportedly the pH buffer was stored in these drums. The photographs of the site are shown below:



- **M/s Payal Industries, Shed No. 460**

This shed belongs to the applicant which also got damaged during the fire. Reportedly the fire incident happened at M/s Ambica Industries at shed No. 457 spread to this unit which destroyed the shed and the reactor vessel. As per the details provided by the applicant in his application this shed was rented out to M/s Payal Industries for carrying out its industrial activity (manufacturing of antistatic agent, textile oil, conning oil, texturizing oil) since January 2020.

During the committee's visit it was observed that the shed was damaged and a damaged reactor vessel was found on the ground. As informed during the visit the reactor was installed in the unit since few years, but never operated since its installation. Also, about 25-30 drums were observed in units which were half buried in the ground and reportedly these drums were filled with textile auxiliary oil. The photographs of damaged shed, damaged reactor and textile auxiliary oil drums are provided below:



7 Status of Compliance of statutory provisions

In the order issued by the Hon'ble NGT the joint committee has been directed to ascertain the status of compliance of statutory provisions under various rules w.r.t the averments in the application. Based on the site visit and the documentary evidences available, the joint committee verified the status of compliance of statutory provision as under:

7.1 The Environment (Protection) Act, 1986 & Rules made thereafter

The status of compliance of the industrial unit under various rules under the Environmental Protection Act, 1986 are as follows:

7.1.1 Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989

As per the CTE and CC&A granted by GPCB, the unit was given permission to procure the spent solvent from the pharmaceutical industry and has the permission to store the chemicals mentioned in Table – 1 of this report. Also, unit has submitted the list of chemicals stored at the time of fire incident, which shows that unit was procuring chemicals other than spent solvents and was carrying out chemical trading. The chemicals mentioned in the CTE and CCA and the chemicals procured by the unit were verified whether they are listed in the Part-II of Schedule- 1 list of Hazardous and Toxic Chemicals, MSIHC Rule 1989. The following chemicals stored in the unit (raw materials and product got permission to be stored as per CTE and the list of chemicals stored at the time of fire incident as provided by the M/s Ambica Industries) were covered under Part-II of Schedule- 1 list of Hazardous and Toxic Chemicals, MSIHC Rule 1989:

Table 5: The list of chemicals handled by the unit and appear in the Part-II of Schedule - 1 list of Hazardous and Toxic Chemicals, MSIHC Rule 1989

Column No. 1 (Sr. No.)	Column No. 2 (List of Hazardous Chemicals)
02	Acetic Acid
04	Acetone

247	Ethyl Acetate
287	Formic Acid
334	Isopropyl Alcohol (IPA)
388	Methyl Isobutyl Ketone
481	Phenol
591	Sulphuric Acid
628	Toluene

Total nine hazardous chemicals have been handled by the unit which were covered under the rules [Sec rule 2(e)(i), 4(1)(a), 4(2)(i), 17 and 18] of MSIHC Rule 1989.

As per the documents available with DISH the unit is partially complying with the MSIHC Rules, 1989 w.r.to identification of major accident hazards, submission of Material Safety Data Sheet (MSDS).

7.1.2 Hazardous and Other Waste (Management, Handling and Transboundary Movement) Rules, 2016

Unit had obtained Authorization/CC&A under H & OW Rules, 2016 from GPCB with AWH – 88510 dated 26/09/2017 valid up to 09/04/2022 for procurement of Spent Solvent – 2568 MT/Year. However, at the time of fire incident unit was not having valid Authorization/CC&A and had not applied for Renewal of Authorization/CC&A even after expiry of the same.

Further, as per the CC&A granted by GPCB unit was given the condition to procure the spent solvent only from M/s CTX Life science located in Sachin GIDC. It was observed by the committee that the CC&A issued to M/s CTX Life Sciences does not have permission to sell the spent solvent to the unit (M/s Ambica Industries). Also, unit has not submitted any records of procuring the spent solvent from M/s CTX life Sciences.

Further on verification of records it was observed that unit was not complying the condition mentioned in CC&A/Authorization and was procuring the spent solvent from other units other than mentioned in CC&A/Authorization. Hence, the unit is non-compliant to statutory compliances under the said rules.

7.2 The Public Liability Insurance Act, 1991

Unit has not obtained necessary permission under PLI Act, 1991. The unit has obtained factory license No. 4827 which is valid up to 2023 for 20 workers and 100 Horse Power energy. The unit has employed approximately 20 workers. The owner of the unit has not obtained insurance policies as per Section 4 of the PLI Act which states that 'Every owner shall take out, before he starts handling any hazardous substance, one or more insurance policies providing for contracts of insurance whereby he is insured against the liability to give relief under subsection 91) of section 3". Hence, statutory compliance under the said rules was not fulfilled.

7.3 Petroleum Rules, 2002 issued under Petroleum Act, 1934

The committee has approached Deputy Chief Controller of Explosives, PESO, Vadodara to verify whether the unit has obtained any permission under Petroleum Rules, 2002. As per the replies received through E-mail dated 07/09/2021 & 24/09/2021 the unit has obtained prior approval granted by the office of Joint Chief Controller of Explosive, Mumbai (Jt.CEE) for construction of premises and the applicant is having to construct the facilities as per the approve plan and submit application for grant of the license along with the copy of NOC issued by District Authority. It is also mentioned that without grant of license the applicant is not entitled to store any petroleum material or product for which prior approval of construction is granted.

The unit was storing the petroleum products listed in class A i: e; list of Toxic & Hazardous Chemicals without obtaining required approval from PESO. Hence, statutory compliance under the said rule was not fulfilled.

8 Extent of consequential damage to the property

The fire incident caused damage to the building/shed, machineries and loss of material/chemicals stored in the sheds No. 457, 458, 459, 460 and 461.-The owners/tenants of the damaged sheds have given statement to the police department. The police department has also carried out panchnama to assess the damage. The committee has collected the statement of the owners/tenants of affected units/sheds,

the copy of the panchnama from the police Department. The collected documents even showed the statement by Dakshin Gujarat Vij Co. Ltd. (DVGCL) mentioning about the damage to the property of DGVCL.

8.1 Extent of damage as declared by the affected units to the Police Department

The committee referred to the statement submitted by the owners (*Annexure - 13*) of the affected unit (shed no. 457, 458, 459 & 461) and the tenant of the shed no. 460.

The details of the same are given below in tabular form.

Table 6: Statement of Owners of Shed No. 457, 458, 459 & 461 and tenant of Shed No.460

Sr. No.	Name of the unit with shed number	loss to Chemicals, Damage to the Building & Machinery		
		Loss of Chemicals	Damage to the Building	Damage to the machinery
1	M/s Ambica Industries, Shed No. 457	374.382 MT of chemicals costing 219 Lakhs	Entire building damaged, but cost of the damage to building is not mentioned.	Entire machinery got damaged except the baby boiler, but Cost of damage is not mentioned
2	M/s Parth Dye Chem, Shed No. 458	30 MT of chemical costing 13.5 Lakhs	Building damaged, but cost of the damage to building is not mentioned.	Machinery got damaged, but cost of damage is not mentioned.
3	M/s Krish Chem, Shed No. 459	150 MT of chemical lost costing 67.5 lakhs	Building damaged, but cost of the damage to building is not mentioned.	Machinery got damaged, but cost of damage is not mentioned.
4	M/s Payal Industries, Shed No. 460	Damage to the shed, machinery and loss of chemicals, costing 36.11 lakhs		
5	M/s Suman Industries Shed No. 461	47.745 MT of chemical costing 36.93 lakhs	Damage to the shed & machinery, costing approximately 21.63 lakhs, but nowhere exact costing is given only quotation of the approximate costing is submitted by the	

			unit.
6	Movable Property Outside Shed No. 457, 458 & 459	Eicher Tempo having registration No. GJ-05-AU-8610 opposite Khata No. 457 and 459 and Eicher Tempo having registration No. GJ-05-BZ-905 were entirely damaged and incurred loss of approx. Rs.10,00,000/-.	

It is worth mentioning here that the applicant, Owner of Shed No. 460 in his application to the Hon'ble NGT has claimed the loss of Rs. 54,76,520 (Rupees Fifty four lakh seventy six thousand five hundred twenty only) under three heads namely cost of building reconstruction, cost of reactor vessel repairing and loss of rental income from the shed for a period of 8 months from June 2020 till January 2021. The copy of the letter mentioning the financial loss of property and some equipment is place at **Annexure – 14**. As per the details provided by the applicant in his application the shed No. 460 was rented out to M/s Payal Industries for carrying out its industrial activity (manufacturing of antistatic agent, textile oil, conning oil, texturizing oil) since January 2020.

8.2 Extent of damage as declared by Dakshin Gujarat Vij Co. Ltd. (DGVCL) to the Police Department

As per the letter of DGVCL vide letter No. SCN/IND/TECH/BILL/ESTT/No. 1969 dated 25/05/2020 submitted to Police Inspector, Sachin GIDC, it is mentioned that the 100 KVA capacity power transformer of Dakshin Gujarat Vij Co. Ltd., installed outside the shed No. 457, also caught fire during this incident and the electric wires of the nearby power line, service cables and the power meters of Shed No. 458, 459 and 460 also got burnt. It is also mentioned that DGVCL has suffered an estimated cost of Rs. 34500/-. The copy of DGVCL letter is provided at **Annexure-15**.

8.3 Extent of damage as assessed during the Panchnama carried out by Police Department

The committee referred to the statement in the crime sheet details (Panchnama) of the Police Department dated 29/05/2020 (**Annexure-10**). The shed-wise details of the

damage caused due to for incident as mentioned in the panchnama is given below in tabular form.

Table 7: Statement in Crime Sheet Details (Panchnama)

Sr. No.	Name of the units with shed number	loss to Chemicals, Damage to the Building & Machinery		
		Loss of Chemicals	Damage to the Building	Damage to the machinery
1	M/s Ambica Industries, Shed No. 457	Chemical worth Rs. 150 Lakhs	Entire building worth Rs. 40 lakhs	Machinery worth Rs. 40 Lakhs was damaged
2	M/s Parth Dye Chem, Shed No. 458	Chemical worth Rs. 13.5 Lakhs	Building worth Rs. 10 lakhs	Machinery damage is reported. However, damage cost is not mentioned
3	M/s Krish Chem, Shed No. 459	Chemical worth Rs. 67.5 Lakhs	Building worth Rs. 10 lakhs	Machinery damage is reported. However, damage cost is not mentioned.
4	M/s Payal Industries, Shed No. 460	Chemical worth Rs. 30 Lakhs	Building worth Rs. 10 lakhs	Machinery damage is reported. However, damage cost is not mentioned.
5	Shed No. 461 (Nothing is included in the statement)	Overall cost of damage to the building, machineries and loss of chemicals is Rs. 45 lakhs		
6	Movable Property Outside Shed No. 457, 459, 460	Eicher Four Wheeler Tempo on the road in front of khata No. 457 observed into a completely burnt condition. Registration Number of the said tempo from back and front read as GJ-05-AU-8610 and its Chassis No. is MAT457054B7E22148 and Engine No. is 497TC92EYY826804. There is a loss of approx. Rs.4,00,000/- to the Eicher tempo. There is an Eicher Four Wheeler Tempo observed in entirely burnt condition outside between khata no.459 and 460. A closer look at Tempo's front and back		

		registration numbers, it was read as GJ-05-BZ-0905 and Chassis No. is MAT544056J7EI08010801 and Engine No. is 597TC41ARY815761. There is a loss of approx. Rs.6,00,000/- to the said tempo.
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8.4 Committee's view on the extent of consequential damage to the property

Committee discussed the claim of property damage (Chemicals, Machineries and the Building) as per the statement submitted by the units to the police department, statement submitted by DGVCL to the police department and property damage assessed through Panchnama by the police department.

It was observed by the committee that the owner of the unit (M/s Ambica Industries) and his brother has given multiple statement and the details of loss occurred to the property, in which the quantity of the chemical lost as been changed. Also, the statement given by the owner of M/s Ambica Industries (shed No. 457), M/s Parth Dye chem (Shed No. 458) and M/s Krish Chem (Shed No. 458) to the Police Department, FSL and GPCB (as per the request of Joint Committee) are not matching. Also, the statement given by the Tenant of Shed No. 460 and the owner of Shed No. 460 w.r.t to the damage of the property is also not matching.

Also, there is discrepancy in the cost of damage assessed by the police department (panchnama) and the statement given by the affected units. At the times of joint committee visit to the site on 02/09/2021, mostly all the rubble and residues of the fire incident was cleared, except at M/s Payal Industries at shed No. 460. The observation of the committee during the site visit along with the photographs is available at Section - 6 of this report. Hence, the committee opined that the assessment of damage to the property is not possible as the fire incident occurred about 16 months ago and the observation made during the joint visit may not be the representative assessment of the actual property damage occurred at the time of fire incident.

**9 Extent of consequential damage caused to the environment, including damage
Caused by residual effects of the pollutants discharged in recipient environment**

During the joint committee meeting on 02-09-2021 it was discussed and decided to refer the various reports submitted to Hon'ble NGT in similar cases for assessment of consequential damage to the environment i.e, air, water and soil. The reports submitted to NGT in the matter of OA 22 of 2020 (Aryavart Foundation Versus Yashashvi Rasayan Pvt. Ltd. & Ars) and in the matter of OA NO. 60 of 2021 (Fire at UPL plant) were referred to assess the damage the environment as mentioned below:

9.1 Assessment of consequential damage to Air

The unit located at Shed No. 457 was manufacturing the Guar Gum and was carrying out distillation of spent solvent procured from the pharma industry and mixture of solvents containing acetone, toluene and benzene. Next to the unit there are two sheds/sheds bearing shed No. 458 and 459 belonged to M/s Parth Dye chem and M/s Krish Chem respectively and reportedly these two units were storing chemicals and engaged in trading of chemicals. During the fire incident on 23-05-2021 the chemicals stored in all three sheds caught fire and completely burnt. Also, the committee requested the owners of M/s Payal Industries (Shed No. 460) and M/s Suman Industries (Shed No. 461) to provide the details of the chemical stock which was lost due to fire incident. The owner of M/s Payal Industries has informed that the details of the chemicals is not available with them as the shed was given on rent and the tenant who was running M/s Payal Industries is not reachable (**Annexure - 16**). M/s Suman Chemical Industries (Shed No. 461) is involved in the manufacturing of adhesives and chemical auxiliaries and has provided the details of the chemical stock which was lost due to fire incident. The details of quantity of the chemical lost during the incident on 23-05-2020 reported by M/s Ambica Industries (Shed No. 457), M/s Parth Dye Chem (Shed No. 458) and M/s Krish Chem (Shed No. 459) and M/s Suman Chemical Industries (Shed No 461) to the Police Department (dated 27/05/2020 and 27/07/2020), Forensic Science Laboratory (dated 31/05/2020) and GPCB (as per the request of Joint Committee) is given in the table below:

Table 8: Stock of Chemicals submitted to different department at the time of fire incident

Sr. No.	Name of the units with shed number	Total quantity of chemicals stored in the unit submitted to various department (in MT)		
		Police Department	FSL	GPCB*
1	M/s Ambica Industries ShedNo.457	374	225	256.20
2	M/s Parth Dye Chem ShedNo.458	30	47	29.23
3	M/s Krish Chem ShedNo.459	150	190	79.78
4	M/s Payal Industries Shed No. 460	34	--	--
5	M/s Suman Chemical Industries Shed No. 461	47.745	--	47.745

*As per the request of the joint committee

It may be inferred from the above table that there is discrepancy in the quantity of the chemicals stored in the units at the time of the incident as provided by M/s Ambica Industries (Shed No. 457), M/s Parth Dye Chem (Shed No. 458) and M/s Krish Chem (Shed No. 459). Hence, the committee has decided to consider the maximum quantity of the chemicals stored from the details submitted to three departments for calculating the environmental damage.

The list of chemicals and their quantities lost during the incident, as submitted by the affected units to the joint committee and which has been considered for calculation of extent of damage to the environment is given in the table below:

Table 9: Chemical stored in different sheds with chemical formula and CAS No.

Unit Name with shed No.	Chemical Stored	Chemical Formula	CAS NO.	Quality Lost, kg
Ambica Industries, shed No. 457	AO 180 AC (Mainly compound formic Acid)	CH ₂ O ₂	64-18-6	72459.68
	Epoxy Resin	C ₂₁ H ₂₅ ClO ₅	90598-46-2	43155.00
	M F Resin - B	(C ₄ H ₈ N ₆ O) _n	9003-08-1	39548.00
	Ethyl Acetate	C ₄ H ₈ O ₂	141-78-6	9817.00

Unit Name with shed No.	Chemical Stored	Chemical Formula	CAS NO.	Quality Lost, kg
	ASX-60 (Mainly compound Acetic Acid)	C2H4O2	64-19-7	19873.00
	Caustic*	NaOH	1310-73-2	30689.080
	Sulphuric Acid	H2SO4	7664-93-9	19.460
	VALOUROSN-70(Mainly mixture of Formic Acid & Acetic Acid)#	C2H4O2	Not Provided	40634.680
	Iso Propyl Alcohol (IPA)	C3H8O	Not Provided	117804.00
M/s Parth Dye Chem, shed No. 457	AO 180 AC (Mainly compound formic Acid)	CH2O2	64-18-6	10348.00
	Epoxy Resin	C21H25ClO5	90598-46-2	7212.00
	M F Resin - B	(C4H8N6O)n	9003-08-1	7212.00
	Ethyl Acetate	C4H8O2	141-78-6	4459.28
	Iso Propyl Alcohol (IPA)	C3H8O	Not Provided	17770.00
M/s Krish Chem, shed No. 458	AO 180 AC (Mainly compound formic Acid)	CH2O2	64-18-6	39676.00
	Epoxy Resin	C21H25ClO5	90598-46-2	7400.00
	M F Resin - B	(C4H8N6O)n	9003-08-1	7400.00
	Ethyl Acetate	C4H8O2	141-78-6	20545.00
	Toulene	C7H8	108-88-3	4760.00
	Iso Propyl Alcohol (IPA)	C3H8O	Not Provided	110220.00
M/s Payal Chemical Industries Shed No. 460	Not provided the details of the chemicals to the committee as the tenant who was running the unit at the time of fire incident is not reachable to the owner (applicant)			
M/s Suman Chemical Industries Shed No. 461	2 EHA (R)	C11H20O2	103-11-7	43
	4269 (R)*	(C5O2H8)n	Not Available	150
	Acrylic Acid (R)	C3H4O2	79-10-7	400
	BA Binder (F)*	BaN6	18810-58-7	600
	Binder 4000 (F)*	(C7H12O2)n	7775-14-6	500
	Binder 9400 (F)*	(C10H7N5O)n	7775-14-6	650
	Binder FC (F)*	(C8H8)n	7775-14-6	700
	Butyl (R)	C7H12O2	123-86-4	366
	Dori Binder (F)*	(C11H20O2)n	7775-14-6	600
	ECO-40 (R)*	C15H24O	25155-30-0	100
	Ethyl (R)	C5H8O2	141-78-6	325
	Fevicol (F)*	(C4H6O2)n	9003-20-7	1850
	Fevicol Premium Packing (F)*	(C4H6O2)n	Not Available	150
	Fixer (F)*	C3H6N6	82115-62-6	300
	Formaldehyde (F)	CH2O	50-00-0	230
	Glycerine (R)	C3H8O3	56-81-5	230
	LM 100 (F)*	(C3H4O2)n	Not available	1600
	MEG (R)*	C2H6O2	107-21-1	50
MMA (R)	C5H8O2	80-62-6	200	

Unit Name with shed No.	Chemical Stored	Chemical Formula	CAS NO.	Quality Lost, kg
	OP TEN (R)*	C16H26O2	Not available	25
	OT Paste (R)*	C20H37NA07S	577-11-7	130
	Plastic Bag(P)	(C2H4)n	9002-88-4	546
	Polyvinyl Alcohol (R)	(C5H8O2)n	9002-89-5	45
	Polyvinyl Alcohol (R)	(C5H2O2)n	9002-89-5	60
	PVA Emulsion MBX (F)*	(C4H4O)x	9002-89-5	4945
	PVA emulsion (Plastic)(F)*	(C4H4O)x	9002-89-5	1540
	PVA Emulsion FT (F)*	(C4H4O)x	9002-89-5	11180
	RAN-500 (R)*	(C3H4O2)n	125141-87-4	796
	RANK 301 (R)*	C16H25O5SNa	12627-38-2	100
	RANK X405 (R)*	C18H28O5	92046-34-9	100
	Styrene (R)	C8H8	100-42-5	380
	TEA (R)	C6H15NO3	102-71-6	50
	Vinyl Acetate (R)	C4H6O2	108-05-4	18611
	ZIDEX (R)*	(C3H4O2)n	125141-87-4	193

Note: * Noncombustible/nonflammable and hence not considered for calculation of pollutant released to the atmosphere.

Committee opined to consider the chemical as Acetic Acid for calculation, as no proper details provided by the unit.

Further it was observed by the committee that the copy of the analysis report submitted by FSL to the Police Department states that the sample No. 13 collected from the incident site after the fire has presence of Iso Propyl Alcohol (IPA). However, list of chemicals provided by all three units (M/s Ambica Industries, M/s Parth Dye Chem & M/s Krish Chem) does not have Iso Propyl Alcohol (IPA) mentioned in it. Hence, the committee opined that the gaps in amount of chemical quantity observed in the above table should be considered as IPA for calculation of environmental damage.

The committee has referred to the methodology adopted for calculation of total quantum of chemicals converted using stoichiometry to various components (pollutant) of all the chemicals which were reportedly lost (as calculated by the committee constituted by Hon'ble NGT in the matter of OA No. 60/2021, of M/s UPL Ltd., Unit-5, GIDC Jhagadia, Dahej. Here in this case due to lack of evidence, the emission of VOCs due to chemical/solvent carried away with the fire-fighting water was not considered. For evaluating damage for air components complete combustion of all the chemicals which are flammable and combustible is considered.

Combustion of chemicals may have led to generation and release of various gaseous pollutants such as sulphur dioxide (SO_2), hydrogen chloride (HCl), oxides of nitrogen (NO_x), carbon di-oxide (CO_2) etc., from the chemicals lost during the fire incident in the unit. The moles of chemical compounds were considered to calculate the mass of gaseous emissions as shown in Table below:

Table 10: Calculation of gaseous emissions due to combustion of chemicals during the incident

Unit Name	Chemical/solvent/resin	Chemical Formula	Quantity considered for calculation (kg)	Kilo Moles of chemical lost	C	N	O	S	Cl	CO2 (kg)	NO2 (kg)	SO2 (kg)	HCl (kg)
M/s Ambica Industries, Shed No. 457	AO180AC (Mainly compound formic Acid)	CH2O2	72459.68	1574.1837	1	0	2	0	0	69264.0869	0	0	0
	EPOXYRESIN	C21H25ClO5	43155	109.8371	21	0	5	0	1	101489.5	0	0	4009.05
	MF Resin	C4H8N6O	39548	253.2693	4	6	1	0	0	44575.4	69902.32	0	0
	Ethyl Acetate	C4H8O2	9817	111.4175	4	0	2	0	0	19609.49	0	0	0
	ASX-60 (Mainly compound Acetic Acid)	C2H4O2	19873	330.9298	2	0	2	0	0	29121.8277	0	0	0
	Sulphuric Acid	H2SO4	19.46	0.198411	0	0	4	1	0	0	0	12.69834	0
M/s Parth Dye chem, Shed No. 458	VALOUROSIN (Mainly mixture of Formic Acid & Acetic Acid)	C2H4O2	40643.68	676.8081	2	0	2	0	0	59559.1128	0	0	0
	Iso propyl Alcohol	C3H8O	117804	1961.14468	3	0	1	0	0	258871.098	0	0	0
	AO180AC (Mainly Compound formic Acid)	CH2O2	10348.8	224.8272	1	0	2	0	0	9892.4006	0	0	0
	EPOXYRESIN	C21H25ClO5	7212	18.35582	21	0	5	0	1	16950.77	0	0	669.98
	MF Resin	C4H8N6O	7212	46.18636	4	6	1	0	0	8128.79	12747.44	0	0
	Ethyl Acetate	C4H8O2	4559.28	51.74532	4	0	2	0	0	9107.176	0	0	0
M/s Krish Dye chem, Shed No. 489	Iso propyl Alcohol	C3H8O	17770	296.1667	3	0	1	0	0	39094	0	0	0
	AO180AC (Mainly compound formic Acid)	CH2O2	39676	861.9595	1	0	2	0	0	37926.222	0	0	0
	EPOXYRESIN	C21H25ClO5	7400	18.83431	21	0	5	0	1	17402.9	0	0	687.45
	MF Resin	C4H8N6O	7400	47.39033	4	6	1	0	0	8340.69	13079.73	0	0
	Ethyl Acetate	C4H8O2	20545	233.174441	4	0	2	0	0	41038.7016	0	0	0
	Toulene	C7H8	4760	51.65996	7	0	0	0	0	15911.2664	0	0	0
M/s Suman Chemical	Iso propyl Alcohol	C3H8O	110220	1837.8898	3	0	1	0	0	242205.464	0	0	0
	2 EHA (R)	C11H20O2	43	0.233353	11	0	2	0	0	112.943	0	0	0
	Acrylic Acid (R)	C3H4O2	400	5.55093	3	0	2	0	0	732.7227	0	0	0

Unit Name	Chemical/solvent/resin	Chemical Formula	Quantity considered for calculation (kg)	Kilo Moles of chemical lost	C	N	O	S	Cl	CO2 (kg)	NO2 (kg)	SO2 (kg)	HCl (kg)
Industries	Butyl (R)	C7H12O2	366	3.150826	7	0	2	0	0	970.4545	0	0	0
	Ethyl Acrylat (R)	C5H8O2	325	3.246202	5	0	2	0	0	714.1644	0	0	0
	Formaldehyde(F)	CH2O	230	7.658753	1	0	1	0	0	336.9851	0	0	0
	Glycine (R)	C3H8O3	230	2.497557	3	0	3	0	0	329.6775	0	0	0
	MMA(R)	C5H8O2	200	1.997663	5	0	2	0	0	439.4858	0	0	0
	Plastic Bags	(C2H4)n	546	19.46524	2	0	0	0	0	1712.941	0	0	0
	Poly Vinyl Alcohol(R)	(C5H8O2)n	45	1.021566	5	0	2	0	0	224.7446	0	0	0
	Poly Vinyl Alcohol (R)	(C5H8O2)n	60	1.362089	5	0	2	0	0	299.6595	0	0	0
	Styrene (R)	C8H8	380	3.648584	8	0	0	0	0	1284.301	0	0	0
	TEA (R)	C6H15NO3	50	0.335143	6	1	3	0	0	88.47778	15.41658	0	0
Vinyl Acetate	C4H6O2	18611	216.1807	4	0	2	0	0	38047.81	0	0	0	
Total Gaseous emissions in Kg											95744.85	12.6983	5366.489
Total Gaseous Emissions in MT											95.74	0.01	5.37

From the above calculation it is found that the fire incident at M/s Ambica Industries on 23-05-2020 may have released 1073.75 MT of CO₂, 95.74 MT of NO_x, 0.01 MT of SO₂ and 5.37 MT of HCl into the atmosphere due to burning of the chemicals and solvents stored in the shed which caught fire.

9.2 Assessment of consequential damage to Water & Soil

On account of fire, fire tenders from GIDC Sachin Notified Area Authority, Surat Municipal Corporation and fire tenders owned by nearby industries reached the site to do use off the fire. The fire-fighting water contained foam used for fire-fighting and the unburnt chemicals which flowed into GIDC drain from the premises. There is no information available whether this fire-fighting water reached any natural water bodies or accumulated on the open land. Also, the characteristics of the fire-fighting water discharged to the GIDC drains was not available as there were no water sampling and soil sampling was carried out during/immediate after the fire incidence.

During the committee visit to the site on 02-09-2021, the committee requested the Sachin Notified Area Authority to provide the details of fire tenders used to douse the fire along with the quantity of water and foam used. Accordingly, the Sachin Notified Area Authority has collected the details from all the agencies whose fire tenders were used to do use the fire. The details are provided in the Table below:

Table 11: List of fire tenders used for fire-fighting

Sr. No.	Water (KL)	Foam (KL)	Agency provided fire-fighting tenders
1	462	10.5	Notified Area Authority, Bardoli Nagarpalika, Navsari Nagarpalika, M/s Colourtex Industries Pvt Ltd (Unit – 1), M/s Reliance Industries Limited, Hojiwala Industrial Estate & Surat Municipal Corporation
2	5	6.3	Oil & Natural Gas Corporation
3	32	---	Adani Port & Logistic
Total	499	16.8	

Hence, total 499 KL of fresh water and 16.8 KL of foam was used to control the fire and a total of 515.8 KL of wastewater was generated and this untreated wastewater was disposed into GIDC drains. It is informed that the GIDC drain leads to natural Khadi. Extent of reach of wastewater was not ascertained at the time incident. Fate of contamination of soil inside the premises and nearby area due to the incident and runoff of fire-fighting water cannot be ruled out. However, no evidences of soil contamination were reported in the incident report of various authorities.

9.3 Damage caused by residual effects of the pollutants discharged in recipient environment

The residual effect of the pollutants was not carried out by the committee due to the following reasons:

- Samples of air, water and soil were not collected during the fire incident, except for the air quality for Volatile Organic Compound (VOC) was measured by a Handy VOC meter by GPCB at various distances from unit towards north-east direction and the concentration measured were in the range of 6.1 ppm and 12.8 ppm.
- The GIDC notified area has not provided CCTV installation which can provide the evidences of the incidence.
- The fire incident took place on 23.05.2020, which is almost 16 months before the committee's visit to the site, which has even covered two monsoon seasons.

The committee verified with various Authorities whether any complaint has been registered with respect to environmental issues by any person or industries and it is gathered that there are no complaints registered in this regard with any of the authorities.

10 Concluding remarks

Hon'ble NGT has issued an order dated 17/06/2021 with respect to the application no. 31 of 2021, and constituted a joint committee to submit on the report on the status of compliance of statutory provisions by M/s Ambica Industries and the extent of the consequential damages caused to the property and the environment due to the fire incident happened at M/s Ambica Industries. Fire incident occurred on 23/05/2020 at 5:30 PM at M/s Ambica industries and the fire spread to the adjacent sheds i.e., Shed No. 458, Shed No. 459, Shed NO. 460 and Shed no. 461 as per the records provided by Police Department. There were no reports of loss of life or injury to any person due to the fire incident.

The joint committee visited the unit on 02/09/2021. During visit, the committee interacted with the owners of M/s Ambica Industries & M/s Payal Industries (applicant) and collected required records from the owners of the shed damaged due to this fire incident. Referring the reports of DISH, Police Department, GPCB, Sachin Notified Area Authority and action taken by these authorities, information collected by the committee and observations during the site visit, the following conclusions were drawn by the committee:

- i) As per the FSL report the fire caused due to short circuit in cable in solvent/chemical storage area of M/s Ambica Industries. At the time of the fire incident the unit was non-operational due to shortage of works owing to the national lockdown due to Covid-19 situation. Reportedly there was huge stock of chemicals/solvents in the unit which was procured before lockdown and hence the intensity of fire was huge and the fire spread to the neighboring units at shed 458 and 459 who were in the business of chemical trading and also had huge storage of chemicals. The fire further spread to Shed no 460 and shed no 461 which were in the same line damaging the building, machineries and chemicals.
- ii) The unit (M/s Ambica Industries) at the time of fire incident unit was not having valid Authorization/CC&A and had not applied for Renewal of

Authorization/CC&A_ even after expiry of the same. The unit was not complying the condition mentioned in CC&A/Authorization and was procuring the spent solvent from other units other than mentioned in CC&A/Authorization. Hence, the unit is non-compliant to statutory compliances under Hazardous and Other Waste (Management, Handling and Transboundary Movement) Rules, 2016.

- iii) The unit (M/s Ambica Industries) was partially complying with the MSIHC Rules, 1989 with respect to identification of major accident hazards, submission of Material Safety Data Sheet (MSDS).
- iv) The unit (M/s Ambica Industries) has not obtained insurance policies as per Section 4 of the PLI Act which states that "Every owner shall take out, before he starts handling any hazardous substance, one or more insurance policies providing for contracts of insurance whereby he is insured against the liability to give relief under subsection 91) of section 3". Hence, statutory compliance under the said rules was not fulfilled by the unit.
- v) The unit (M/s Ambica Industries) was storing the petroleum products listed in class A i.e., list of Toxic & Hazardous Chemicals with obtaining required approval from PESO. Hence, statutory compliance under Petroleum Rules, 2002 issued under Petroleum Act, 1934 was not fulfilled.
- vi) Committee assessed the claim of property damage (Chemicals, Machineries and the Building) as per the statement submitted by the M/s Ambica industries and the adjacent affected units to the police department, statement submitted by DGVCL to the police department and property damage assess through Panchnama by the police department. It was observed by the committee that there is discrepancy in the cost of damage assessed by the police department (pachnama) and the statement given by the affected units. At the time of joint committee visit to the site on 02/09/2021, mostly all the rubble and residues of the fire incident was

cleared, except at M/s Payal Industries at shed No.460. Since, the fire incident occurred about 16 months ago, the observations made during the joint visit may not be the representative assessment of the actual property damage occurred at the time of fire incident and hence, the committee could not ascertain the assessment of damage to the property. However, the observation of the committee during the site visit along with the photographs is provided at Section-6 of this report.

vii) The committee has calculated the extent of the environmental damage by way of calculation of pollutant released in to environment due to this fire incident considering the air, water and soil component. The chemical lost during the fire incident in all affected units was converted in terms of pollutants like Carbon-di-oxide, Suphur-di-oxide, Oxides of Nitrogen, HCl etc., based on the documents collected from the police department and the details submitted by the units to the joint committee. The quantity of the fire-fighting water and foam was collected to quantify the amount of water resource used to and the quantity of wastewater generated. The fire incident at M/s Ambica Industries may have released 1073.75 MT of CO₂, 95.74 MT of NO_x, 0.01 MT of SO₂, 5.37 MT of HCl into the atmosphere. Total 515.8 KL of wastewater generated during the firefighting has flown into the GIDC drains without providing any treatment. Fate of contamination of soil inside the premises and nearby area due to the incident and runoff of fire-fighting water cannot be ruled out. However, no evidence of soil contamination was reported in the incident report of various authorities.

viii) The residual effect of the pollutants could not be evaluated by the committee as there was no baseline data of actual concentration of pollutants discharged to the environment is available. However, the committee verified with various Authorities whether any complaint has been registered with respect to environmental issues by any person or industries and it is gathered that there are no complaints registered in this regard with any of the authorities.

Annexure-1

Item No. 03

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 31/2021 (WZ)

Rakesh Sureshchandra Kapadiya

Applicant

Versus

Gujarat Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 17.06.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Ms. Shiba Chohan, Advocate

ORDER

1. Grievance in this application is against failure of the statutory authorities to take remedial action for violation of environmental norms by Ambika Industries, GIDC Sachin, Pandesara, Tal: Choraasi, District Surat-394221, Gujarat. The said industrial unit is running a chemical factory manufacturing Guar Gum and recycling/repossessing of dissolved and recovered Solvents from Pharma Industries and storage of Toluene, Acetone, IPA (Isopropyl Alcohol), Acetic Acid, MDC (Methylene Chloride). A fire took place in the said factory on 23.05.2020 at 5:40 pm on account of failure to comply with the safety norms under the Chemical Accidents (Emergency Planning, Preparedness and Response) Rules 1996 (the 1996 Rules), the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989

("the 1989 Rules"), the Hazardous and Other Wastes (Management, Handling and Transboundary Movement) Rules, 2016 (HoWM Rules, 2016), the Environment (Protection) Act, 1986 ("EP Act, 1986), the Public Liability Insurance Act, 1991 ("the PLI Act, 1991") and the Petroleum Rules, 2002 issued under Petroleum Act, 1934 ("the Act of 1934"). In the said fire, stocks were burnt requiring spraying of 3,12,000 litres of water for more than 24 hours. The fire water contained harmful chemicals which flowed in the GIDC drain and surrounding areas causing pollution by release of CO (carbon monoxide), CO₂, COCl₂ (Cobalt chloride), HCl, Acid smoke & fumes. Fire spread to the neighbouring Shed No. 460 of the applicant totally burning and destroying the entire shed and reactor vessel on the premises causing damages/loss of Rs 54, 76,520/-. The GPCB did not take any steps for recovery of compensation.

2. Apart from violation of statutory rules, the applicant has also alleged violation of specific and general conditions of the Consolidated Consent Authorization No. AWH88510 dated 26.09.2017. Violation is also alleged of the CPCB Circular dated 08/05/2020 regarding strict safety precautions to be taken before resuming operation of units and advisory issued on 07/05/2020 by the GPCB to (1) Regional Officers/ Unit Heads for respective Regional Offices of GPCB and (2) The Director of Industrial, Safety & Health (DISH). The applicant made a complaint on which the inspection was conducted on 04.11.2020 but no action was taken.

3. Having regard to the averments in the application, we find it necessary to ascertain the status of compliance of statutory

provisions under the 1989 Rules, the 1996 Rules, HoWM Rules, 2016, EP Act, 1986, the PLI Act, 1991 and the Petroleum Rules, 2002 issued under Petroleum Act, 1934 and the extent of consequential damage to the property and the environment, including damage caused by the residual effects of the pollutants discharged in the recipient environment.

4. Accordingly, we constitute a joint Committee comprising CPCB, State PCB, District Magistrate of the concerned area and DISH, Gujarat to give a report on the above aspects within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The State PCB will be nodal agency for coordination and compliance. The joint Committee will be at liberty to interact with the stakeholders and take assistance from any other expert/institution. A copy of the report may also be furnished to the Project Proponent for its response, if any, before the next date.

List for further consideration on 29.10.2021.

A copy of this order be forwarded to CPCB, State PCB, District Magistrate of concerned area and Director Industrial Safety and Health, Gujarat by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

June 17, 2021
Original Application No. 31/2021 (WZ)
DV

Annexure-2
Copy Translated into English Language

R.P.A.D.

From: Joint Director,
Office of Industrial Safety and Health,
Surat Region, Surat
"B" Block, 6th Floor, Jilla Seva Sadan, Surat

Ph. No. 0261 – 2653502

FAX No. 0261 – 2653501

Sr.No./Jt.Dir./I.S.H./Su.Reg./6622/2020

Date: 19 December 2020

To,
The Possessor
Ambica Industries
Shed No. C1B-457, Sachin
GIDC, Sachin, Surat

1. Today on 18/12/2020, the undersigned Mr. M.A. Menant and Ms. S. H. Patel, Industrial Safety and Health Officer, Surat visited to investigate the fire incident that took place on 23/05/2020. This visit was preceded by the visit of Mr. M. D. Tarpara, Deputy Director, Industrial Safety and Health, Surat on 26/05/2020 and by the undersigned with Mr. M. D. Tarpara and Mr. P.H. Patel, Deputy Director, Industrial Safety and Health, Surat, Mr. U. J. Raval, Assistant Director Industrial Safety and Health Surat, Mr. M. A. Menant, Industrial Safety and Health Officer, Surat on 24/05/2020.
2. The factory license no. 4827 is observed renewed up to the year 2023 for 20 workers and 100 Horse Power.
3. On verifying the record of this office, revised map regarding building construction and machinery of the factory is found approved vide map no. 8757 dated 21/08/2019. In connection with the same, stability certificate is obtained from the competent person Mr. Jignesh Bakariwala on 29/08/2019 which is found by verifying the records of the office.
4. The manufacturing process of purifying of solvent is carried out in the factory.

5. The fire broke out in the storage area under the IPA and Ethyl Acetate drums caused by short circuit spark in the cable at around 5.45 pm on 23/05/2020 and this slowly spread throughout the factory and the said fire was spread in the adjoining chemical trading factories like (1) Parth Dye chem, Shed No.458, (2) Krish Chem, Shed No.459, (3) Payal Industries, Shed No.460. All the plant, machineries and material of Ambica Industries at Shed No. C1B-457, Sachin GIDC, Sachin, Surat were burnt and the adjoining (1) Parth Dye chem, Shed No.458, (2) Krish Chem, Shed No.459, (3) Payal Industries, Shed No.460 were also burnt. Thus this incident of fire took place. The following facts have come to light after looking at the written statement and FSL report.

The fire broke out in the storage area under the IPA and Ethyl Acetate drums caused by short circuit spark in the cable at around 5.45 pm on 23/05/2020 and this slowly spread throughout the factory. Thus IPA and Ethyl Acetate drums are being stored in the storage area of the factory. IPA and Ethyl Acetate are inflammable. If there is a spark in it, there is a possibility of fire in IPA and ethyl acetate. Thus the storage area of the factory contained ethyl acetate and IPA, due to loose electric wire attached to the said storage area short circuit took place. As per Para-1 of Section 3 of Schedule 119 of Rule-102 of Factory Act 1963, an electrical appliance or connection that produces sparks or otherwise has a source of fire, where there is a risk of fire and explosion does not have to be arranged or used in the manufacturing process space. But drums of IPA and Ethyl Acetate drums are being stored in the storage area of the factory. Due to inflammable properties of IPA and Ethyl Acetate as per MSDS, there is a risk of fire. The possessor of the factory has violated Para-1 of Section 3 of Schedule 19 of Rule-102 of Factory Act 1963 by storing drums of IPA and Ethyl Acetate in the storage area where there is a risk of fire and intentionally keeping the wiring loose which can cause short circuit.

6. The order made under the clause 40(2) of Factory Act 1948 must be complied before resuming the factory on 26/05/2020.
7. Mr. Mukeshbhai Sonani was present during the said visit. According to him, Nitinbhai P. Sonani is the possessor of the factory.

8. If you have any explanation regarding the violation of law mentioned in the aforesaid remark no.5, please submit it in two copies along with the evidence to our office in writing and report the compliances of the other remarks and inform us by recording the same remarks in the Visit Book from No.31.

Place: Surat

Date:

M.D. Dave

Factory Inspector &

Industrial Safety and Health Officer

Surat

Annexure - 3



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 3(c) & 5(5) of the Hazardous Waste (Management and Handling & Trans boundary Movement) Rules'2008 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. 116808 dated 11/04/2017 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s. Ambica Industries
Plot No:- 457, GIDC,
Sachin-394230,
Tal:- Chorasi, Dist:- Surat.

1. Consent Order No. AWH-88510 Date of issue: 26/09/2017.
2. The consents shall be valid upto 09/04/2020 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Quantity
1	Guar Gam	50 MT/Month
2	Distilled/Recovered Solvent	210 MT/Month

Subject to specific condition:

1. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
2. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
3. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
4. Unit shall maintain zero discharge of wastewater.
5. Unit shall distillate the Solvent Received from M/s. CTX Life Science located at Sachin. Unit shall not receive Spent Solvents for distillation from other units without prior permission.
6. Unit shall obtain membership of GPCB approved CHWIF Site to Incinerate Residue.

Clean Gujarat Green Gujarat

ISO-9001-2008 & ISO 14001 - 2004 Certified Organisation

7. Unit shall submit report regarding the stock of Solvent to the Board as per Haz. Waste Rules.
8. Unit shall provide necessary facilities according to the Rules of Haz. Waste Storage & Safety.
9. The unit shall procure the spent solvents as per the SOP i.e. only to procure the spent solvent from the Pharma industry (not from pesticide) and mixture of solvents containing Acetone, Toluene and Benzene.
10. The Spent Solvents shall not be transferred from drums to distillation column. The Spent Solvents shall only be transferred to distillation column from raw material storage tank by solvents transfer pump.
11. The unit shall explore the possibilities of co-processing of distillation residue.
12. The unit shall install online analyzer for VOC within stipulated time.
13. The storage can be permitted for 7 days of the total capacity.

3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of Water:- Borewell.
- 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 5.5 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 0.55 KL/Day.
- 3.4. There shall be no generation of the industrial effluent from the manufacturing process and other ancillary industrial operations.
- 3.5. The quantity of domestic waste water shall not exceed 0.5 KL/Day.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel in Baby Boiler

Sr. No.	Fuel	Quantity
1	LDO	400 lit/day

- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission through stack attached to Baby Boiler shall conform to the following standards

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
1	Baby Boiler	11	---	Particulate Matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm

- 4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.
- 4.5. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT
PM 10	100 Microgram/M ³
PM 2.5	60 Microgram/M ³

SO ₂	80 Microgram/M ³
NO _x	80 Microgram/M ³

- 4.6. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.7. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

6. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- AWH-88510 date of Issue: 26/09/2017.

6.2 M/s. Ambica Industries is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No:- 457, GIDC, Sachin-394230, Tal:- Chorasi, Dist:- Surat.

Sr. No.	Waste	Quantity MT/Year	Schedule-1/ Category	Facility
1	Distillation Residue	4 MT/Month	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.
2	Used Oil	0.005 MT/Year	5.1	Collection, storage, transportation and disposal by selling to Registered re-liners.
3	Discarded Containers/ Barrels/Liners	1200 MT/Year	33.1	Collection, storage transportation and disposal to authorized decontaminator

- 6.3 The authorization shall be valid up to 09/04/2020.
- 6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 6.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.
- 7. TERMS AND CONDITIONS OF AUTHORISATION**
1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
 2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
 3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
 4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
 5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

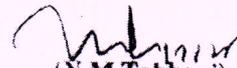
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty".
 7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
 8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
 9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
 10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
 11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
 12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
 13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
 14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
 15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
 16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
 17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
 18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
 19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
 20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
 21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
 22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.
8. GENERAL CONDITIONS:-
- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
 - 8.2. Applicant should also comply with the general conditions given in annexure I.
 - 8.3. Whenever due to accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
 - 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.

- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 8.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 8.8. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 8.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

9. **SPECIFIC CONDITIONS:-**

- 9.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 9.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 9.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 9.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 9.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 9.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 9.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

For and on behalf of
Gujarat Pollution Control Board


(N.M. Tabhani)

Senior Environmental Engineer
Date:-

NO: GPCB/CCA-SRT-1161/D-31237/
Issued to:
M/s. Ambica Industries
Plot No:- 457, GIDC,
Sachin-394230,
Tal:- Chorasi, Dist:- Surat.

Annexure - 4

Registration No. 938/24297/2008
FIN. S19004827C

License No. 4827
D.A. 02-Oct-2008

License is hereby granted to
Mr. NITINBHAI P.SONANI +1 PARTNER

For the premises known as

AMBICA INDUSTRIES

situated at

P.NO.CIB-457 G.I.D.C.SACHIN

Ta.: **Chorasi** Dist.: **Surat**

for use as a factory within the limits specified in the plan approved by the

Joint Director Industrial Safety and Health, Surat Region

vide No. 8939 Date **24-Oct-2008** subject to provisions of the

Factories Act, 1948 and the Rules made thereunder.

The license is issued for:

- Maximum Number of workers to be employed on any day during the Year : ****20****
- Maximum installed power in B.H.P. on any day during the year : ****100****

The license is valid up to 31st December **2023**,

Fees paid Rs. **10,040.00**

Fees due Rs. **6,825.00**

Excess Rs. **3,215.00**

Place : **Surat**

Date : **11-Jan-2019**

Signature valid

Digitally signed by TAREKA MANSUKH
DHAMSHIBHAI
Date: 2019.01.11 09:33 +05:30
Reason: Approval
Location: Surat

**Deputy Director
Industrial Safety and Health
Surat**

B. Bhavishu
Received.
16/1/19

Annexure - 5

भारत सरकार
Government of India
वाणिज्य और उद्योग मंत्रालय
Ministry of Commerce & Industry
पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पैसो)
Petroleum & Explosives Safety Organisation (PESO)
ए-1 और ए-2 विंग, पाँचवा तल, केंद्रीय कार्यालय परिसर, सी.बी.डी. बेलापुर
नवी मुंबई (महा.)- 400614
A1 & A2 wing, 5th Floor, C.G.O. complex, CBD Belapur, Navi Mumbai (M.S.),
Mumbai - 400614

E-mail : jtcemumbai@explosives.gov.in
Phone/Fax No : 022 - 27575946,27573881

पूर्व अनुमोदन संख्या /Prior Approval Number : A/P/WC/GJ/16/539
(P407795)

दिनांक /Dated : 04/09/2017

सेवा में
/To,

M/s. Ambika Industries,
Plot No. 457 & 458, Road No. 82, G I D C Sachin,
Surat City,
District: SURAT
State: Gujarat
PIN: 394230

विषय Plot No, 457 & 458, Road No. 82,, Palsana To Hazira Road(NH 53), G.I.D.C SACHIN, , Taluka: Surat City,
/Sub : District: SURAT, State: Gujarat, PIN: 394230 में प्रस्तावित पेट्रोलियम वर्ग A भंडारण शेड के अनुमोदन के सम्बन्ध में ।
Proposed Petroleum Class A Storage Shed at Plot No, 457 & 458, Road No. 82,, Palsana To Hazira Road(NH 53), G.I.D.C SACHIN, , Taluka: Surat City, District: SURAT, State: Gujarat, PIN: 394230

महोदय
/Sir(s).

कृपया उपर्युक्त विषयान्तर्गत आपके पत्र संख्या N दिनांक 24/08/2017 का संदर्भ ग्रहण करें ।
Please refer to your letter No. N dated 24/08/2017 on the subject.

अनुमोदित किया जाता है तथा प्रत्येक आरेखण की एक प्रति विधिवत पृष्ठांकित कर लौटाई जा रही है ।

The Drawing(s) nos. A I/PET.SHED/001 dated 30/07/2017, A I/PET.SHED/001 dated 16/08/2017, showing the above Storage Shed is/are approved. A copy (of each) of the same is returned herewith duly endorsed.

अग्रिम कार्रवाई हेतु इस कार्यालय को प्रेषित करें ।

The following documents which are necessary in connection with the grant of a licence in Form XVI of the Petroleum Rules, 2002 for the above Storage Godown may please be submitted to this office for further action in the matter.

1. प्ररूप IX(संलग्न) में विधिवत भरा हुआ एवं हस्ताक्षरित आवेदन।
An Application in Form-IX (enclosed) duly filled in and signed.
2. एक वर्ष का अपेक्षित अनुज्ञप्ति शुल्क रु 1000/- (प्रति वर्ष - अधिकतम 10 वर्ष तक) का बैंक ड्राफ्ट । बैंक ड्राफ्ट किसी भी राष्ट्रीयकृत बैंक/शेड्युल्ड बैंक के नाम आहरित Jt. Chief Controller of Explosives के पक्ष में Navi Mumbai(M.S.) में देय हो।
A Bank Draft for Rs. 1000/- (per year - maximum upto 10 years) being the requisite licence fee. The bank draft should be drawn on any Nationalised Bank in the favour of Jt. Chief Controller of Explosives Payable at Navi Mumbai(M.S.).

3. अनुमोदन की शर्तों को (यदि कोई हो) शामिल करते हुए तथा किसी भी इंक करेक्शन के बिना, अधिकृत हस्ताक्षरकर्ता द्वारा विधिवत हस्ताक्षरित, अनुमोदित प्लान की ब्लू प्रिंट या सीएडी (CAD) प्रिंट में चार प्रतियाँ।
Four copies of the approved plans.
4. इस संगठन द्वारा मान्यता प्राप्त सक्षम व्यक्ति द्वारा उनके हस्ताक्षर के स्टैप सहित जारी पेट्रोलियम नियम 2002 के अंतर्गत नियम 130 और 126 में आवश्यक निर्धारित प्ररूप (संलग्न) में सेफ्टी और टेस्ट प्रमाण-पत्र।
Original copy of 'No Objection Certificate' from the District Authority together with site plan duly endorsed by him with his office seal thereon.
5. इस कार्यालय से होनेवाले पत्राचार पर हस्ताक्षर करने के लिए अधिकृत व्यक्ति(यों)के नमूना हस्ताक्षर।
Specimen signature(s) of the person(s) authorised to sign the correspondence intended for this organisation with a copy to Dy. Chief Controller of Explosives, Vadodara.

जी.एस.आर. 519(ई) दिनांक 05/06/2000 द्वारा भारत सरकार, पेट्रोलियम तथा प्राकृतिक गैस मंत्रालय द्वारा अधिसूचित आदेश 2000 के 'सॉल्वेंट, रैफिनेट तथा स्लॉप (अधिग्रहण, बिक्री, भंडारण और ऑटोमोबाइल में उपयोग की रोकथाम) आवश्यकता/प्रावधान का कृपया पालन करें।

Please follow the requirement/provision of "Solvent, Raffinate and Slop (Acquisition, Sale, Storage & Prevention of use in Automobiles)" Order 2000 notified by Government of India, Ministry of Petroleum and Natural Gas vide G.S.R. 519(E) dated 05/06/2000.

कृपया भविष्य के सभी पत्राचारों में इस कार्यालय के फाईल संख्या A/P/WC/GJ/16/539 (P407795) का संदर्भ दे।

Please quote this office file No. A/P/WC/GJ/16/539 (P407795) in all your future correspondences.

फिर भी, यह अनुमोदन/अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/क्लीयरन्स प्राप्त करने से या यथा लागू अन्य विधियों से छूट नहीं देती है।

This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

((विनोद कुमार)

(VINOD KUMAR))

संयुक्त मुख्य विस्फोटक नियंत्रक

Jt. Chief Controller of Explosives

नवी मुंबई (महाराष्ट्र)/Mumbai

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट : <http://peso.gov.in> देखें)

(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)

Disclaimer : This page gives the latest action taken by this organization on your application. This page is made available for the information of concerned applicant/licensee only. For documentary purposes, only the original documents issued under the seal and signature of the respective offices of Petroleum & Explosives Safety Organization shall be valid. All efforts have been made to secure this information. However, PESO will not be responsible for any misuse of the information by unauthorized persons including the hackers.

Fw: Ngt matter of ambika industries surat

jtdish-sur

Tue 09/09/2021 11:10

To: P U Dave(GoG-GPCR Dept) <10-jtdish-surat@gujarat.gov.in>

Precedence: High

Shri PU Dave

Sir pls find here with mail of communication with Mr sanjay kumar controller of explosives for jccce vadodara regarding ambika industries plot no CB-457 sachin gidc surat licence

From: Deputy Chief Controller of Explosives Vadodara (PES) - DYCCEbarodae@explosives.gov.in
Sent: Monday, September 6, 2021 5:10:59 PM
To: jtdish-sur
Subject: Re: Ngt matter of ambika industries surat

***** This mail is from external domain i.e. not from gujarat govt domain. kindly open attachment and link with caution *****

Sir,

Please be informed that as per the Office Records, no license is granted, under Petroleum Rules, 2002, in the name of M/s Ambika Industries situated at plot no CB-457, Sachin GIDC, Surat.

Sanjay Kumar
Controller of Explosives,
for JCCCE, Vadodara

From: jtdish_sur@gujarat.gov.in
To: "Deputy Chief Controller of Explosives Vadodara (PES)" - DYCCEbarodae@explosives.gov.in
Sent: Saturday, September 4, 2021 12:18:56 PM
Subject: Ngt matter of ambika industries surat

Kind att sanjay kumar

There is matter of ngt o a no 31/2021 regarding fire in ambika industries plot no CB-457 sachin gidc surat in this matter during inquiry explosive licence of ambika industries required so pls send it on urgent basis

Thanks & Regards,

Office of Joint Director Industrial Safety And Health
'B' Block, 6th Floor, Jila Seva Sadan-2, Athwalines, Surat

This message contains confidential information and is intended only for the individual named. If you are not the named addressee you should not disseminate, distribute or copy this e-mail. Please notify the sender immediately by e-mail if you have received this e-mail by mistake and delete this e-mail from your system. E-mail transmission cannot be guaranteed to be secure or error-free as information could be intercepted, corrupted, lost, destroyed, arrive late or incomplete, or contain viruses. The sender therefore does not accept liability for any error or omissions in the contents of this message which arise as a result of e-mail transmission.

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Annexure - 6

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M. 98251 34275
M. 98251 32323

Ambica Industries

120

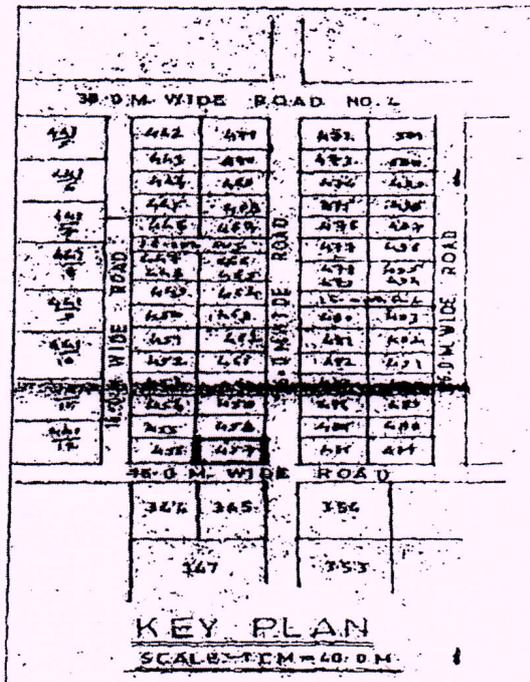
* Mfg. : Gum, Acid & Solvents *

Shed No. C1/B 457, G.L.D.C. Estate, Sachin, Surat - 394 230.

Ref. No.

Date:

ANNEXURE-a-PLL



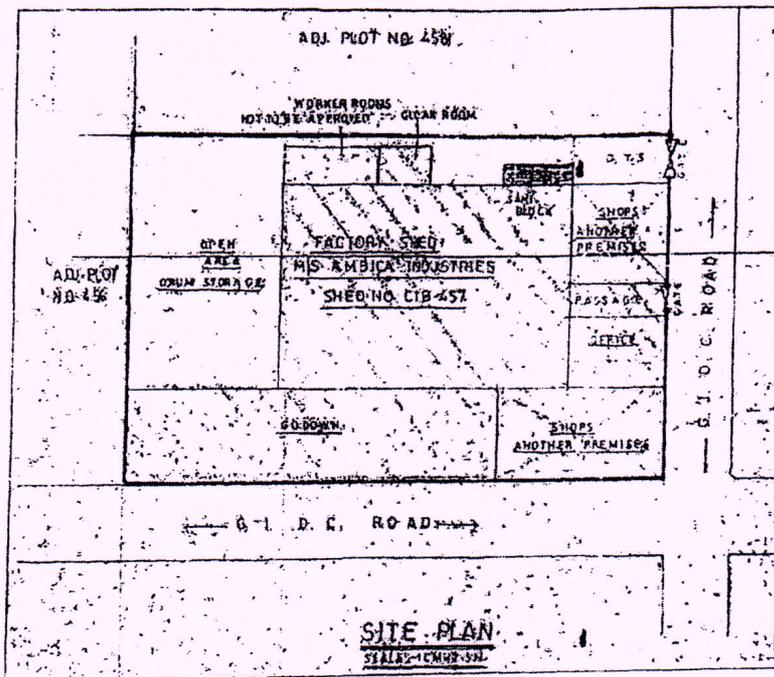
For AMBICA INDUSTRIES

[Signature]
PARTNER

[Signature]
TRUE COPY

119

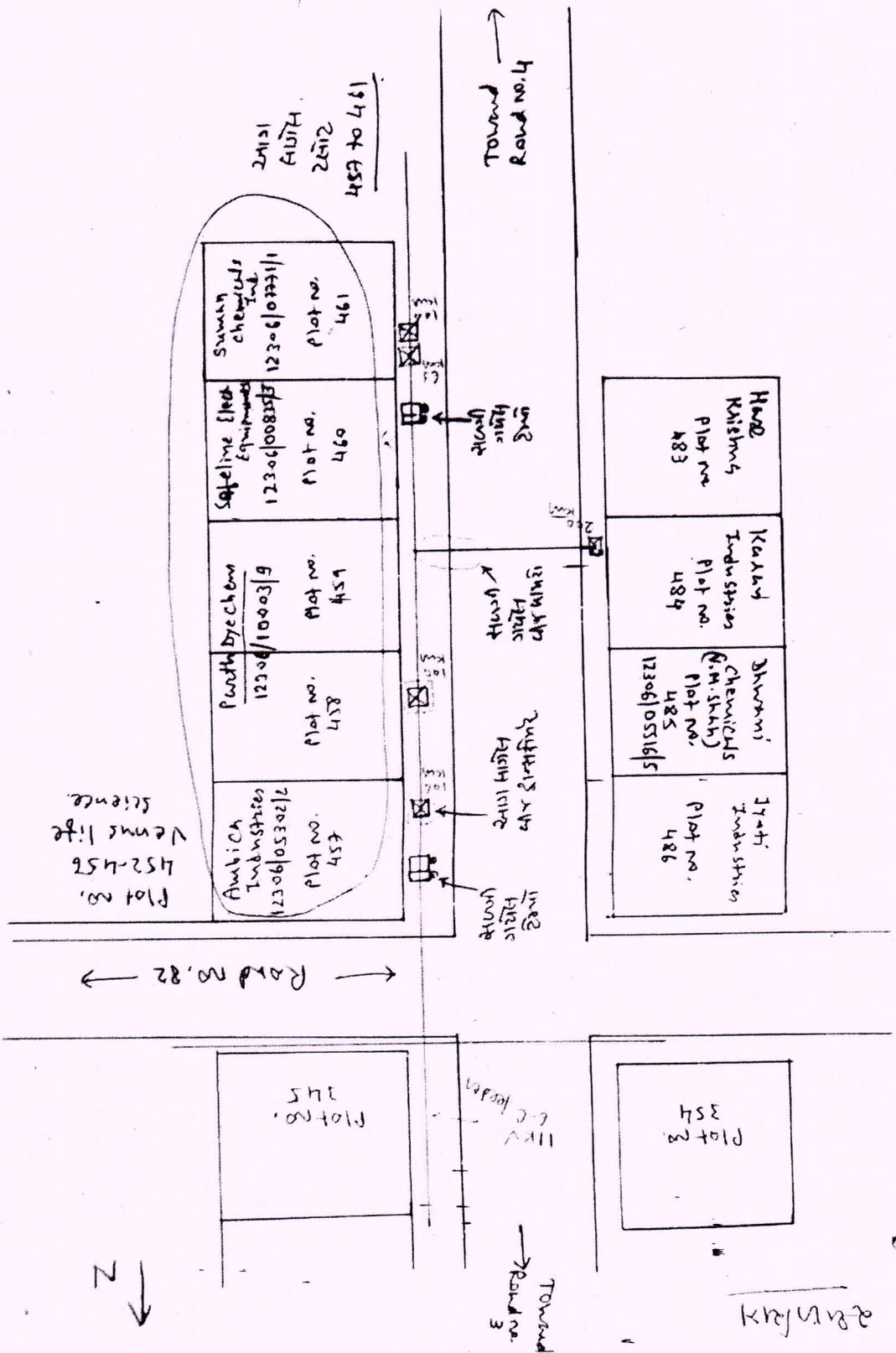
ANNEXURE-a-PLL



FOR AMBICA INDUSTRIES

Signature
PARTNER

Signature
TRUE COPY





CTX LIFESCIENCES PVT. LTD.

Correspondence Address

Plot No. 158/3, Behind Fire station,
G.I.D.C. Pandesara, Surat - 394221.
Tel. : 91-261-2890001, 2890122
Fax : 91-261- 2891011

Factory Address

Block Nos. 251/P, 252/P, 253 to 255, 256/P, 258/P
276/P, 277, 278/P, 279 to 282, 283/P, 284/P, (Plot
No. X1 (SR-48)), GIDC Sachin, Dist. Surat - 394
230.

ID:20639

06 September 2021

To,
The Regional Officer,
Gujarat Pollution Control Board,
338, Belgium Square, Silver Plaza Complex,
Opp. Linear Bus Stand, Ring Road,
Surat-395003.

**Subject : Details of spent solvent given to M/s. Ambica Industries Shed No. : C1B-457,
GIDC Estate, Sachin.**

Ref. : Your letter no.: GPCB/RO-SRT/ID-31237/NGT-OA-3/6507/2021 dated 02/09/2021

Respected Sir,

With reference to above mentioned subject we have received your above referred letter dated 02/09/2021 regarding to submit details of Spent Solvent given for distillation to M/s. Ambica Industries in last three years.

In this regard, we would like to inform you that earlier M/s. Ambica Industries had approached us for recovery of Solvent from the Spent Solvent generated. But, they did not have permission to receive the Spent Solvent in the CCA. So, we asked them to obtain permission from the Board in the CCA for the same. So, they have applied to the Board for the grant of permission of to receive Spent Solvent for Solvent Recovery and also submitted necessary agreement made between M/s. Ambica Industries and M/s. CTX Lifesciences Pvt. Ltd.

As per the Hazardous Waste Management Rule, we also had to take permission to sale Spent Solvent to M/s. Ambica Industries. So, simultaneously we had also requested the Board for the Amendment in CCA to sale Spent Solvent to M/s. Ambica Industries for recovery. But, we have not received the permission for the same.

We would like to inform you that after obtaining the permission from the Board, M/s. Ambica Industries has not approached us for solvent recovery from the Spent Solvent and we have not given any Spent Solvent to M/s. Ambica Industries during last three years. We have our own Solvent Recovery System.

Please look into the matter & obliged.

Thanking you.

Yours faithfully,
for CTX LIFESCIENCES PVT. LTD.

Akshay
Environment Manager

DE-I
9/9

INWARD
No. 43350
Date: 09/09/2021
G.P.C. BOARD, SURAT.

Annexure - 8
Copy Translated into English Language

From: Joint Director,
Office of Industrial Safety and Health,
Surat Region, Surat
"B" Block, 6th Floor, Jilla Seva Sadan,
Surat

Ph. No. 0261 – 2653502
FAX No. 0261 – 2653501

Sr.No./Jt.Dir./I.S.H./Su.Reg./2524/2020

Date: 26 May 2020

Ambica Industries

Shed No. C1B-457, Sachin GIDC, Sachin,
Surat

1. Today on 26/05/2020, the undersigned, Mr. P.H. Patel, Deputy Director, Industrial Safety and Health, Surat and Mr. M.D. Tarpara, Deputy Director, Industrial Safety and Health, Surat visited the fire incident that took place on 23/05/2020. This visit was preceded by the visit of Mr. M.D. Tarpara, Deputy Director, Industrial Safety and Health, Surat, Mr. U. J. Raval, Assistant Director Industrial Safety and Health Surat and Mr. M.A. Menant, Industrial Safety and Health Officer, Surat on 24/05/2020 with the undersigned.
2. The factory license no. 4827 is observed renewed up to the year 2023 for 20 workers and 100 Horse Power.
3. On verifying the record of this office, revised map regarding building construction and machinery of the factory is found approved vide map no. 8757 dated 21/08/2019. In connection with the same, stability certificate is obtained from the competent person Mr. Jignesh Bakariwala on 29/08/2019 which is found by verifying the records of the office.
4. The manufacturing process of purifying of solvent, manufacturing process of Ethyl Acetate with the help of Ethanol and Acetic Acid are carried out in the factory.

5. The fire broke out in the storage area under the IPA and Ethyl Acetate drums caused by short circuit spark in the cable at around 5.45 pm on 23/05/2020 and this slowly spread throughout the factory and the said fire was spread in the adjoining chemical trading factories like (1) Parth Dye chem, Shed No.458, (2) Krish Chem, Shed No.459, (3) Payal Industries, Shed No.460. All the plant, machineries and material of Ambica Industries at Shed No. C18-457, Sachin GIDC, Sachin, Surat were burnt and the adjoining (1) Parth Dye chem, Shed No.458, (2) Krish Chem, Shed No.459, (3) Payal Industries, Shed No.460 were also burnt. Thus this incident of fire took place.

As a result of fire in the entire factory, the structure of the building as well as the MS structure have melted and broken due to heat and its strength is affected which makes this whole factory in danger of collapsing at any moment. If any part of this entire factory is used, the safety and life of the workers may be endangered. So myself Mr. M.D. Dave, appointed as Factory Inspector under Clause-8 of Factory Act-1948, hereby give order under section 40(2) of The Factories Act – 1948 to stop the manufacturing process in the factory unless and until the following safety measures are taken.

Safety Measures:

1. The entire construction in the factory should be inspected by a competent structural engineer and the demolition work should be done with proper supervision as per his report.
2. Proper and adequate safety equipment (PPF) such as safety helmet, safety shoes, safety belt, hand gloves, safety goggles should be provided to the workers working during the demolition work.
3. Before constructing a new building in the factory and using it as a factory, the map of the factory should be approved by this office and the stability certificate regarding its strength should be obtained and submitted from the competent person as per Form No. 1-A under Rule-3 (c) of Gujarat Factory Rules, 1963.
4. Install CO₂ flooding system on the board as per letter of authority issued by the Director, Industrial Safety and Health, Ahmedabad, to prevent any short circuit inside the electric panel in the factory and to prevent the fire / heat from spreading

immediately and after installing it, obtain the installation certificate and submit it to our office.

5. As per letter of authority issued by the Director, Industrial Safety and Health, Ahmedabad for installation of fire stop barrier system from a recognized organization on the open space in place of electric wires coming and going from the electric room of the factory and obtain the certificate and submit it to this office.
6. As per letter of authority issued by the Director, Industrial Safety and Health, Ahmedabad for getting fire resistant cable coated in the electric panel room in the factory to the electric wires going to the plant up to 3 meters near the panel as well as to the vessel / machine / pump / motors where the electrical installation is connected up to 3 meters as well as getting the installation certificate after installing it and submitting it to our office.

Place: Surat

Date:

M.D. Dave
Factory Inspector &
Industrial Safety and Health Officer
Surat

Annexure - 9

Copy Translated into English Language

Meherban Surat Labor Court Magistrate / Judicial First Class Magistrate

Criminal Case No. 12/2021

Complaint of fire accident

Prosecutor : On behalf of the Hon'ble Government Mr. M.D. Dave (Age 34 years)
Industrial Safety and Health Officer
"B" Block, 6th Floor, Jilla Seva Sadan - 2, Athwalines,
Surat - 395 001

Phone No. 0261 - 2653502, Fax No. . 0261 - 2653501

Against

Accused : Shri Nitinbhai P. Sonani - Possessor
Address : Ambika Industries
Plot No.C1B - 457, Sachin GIDC,
Sachin, Surat - 394 230

Complaint : Complaint for violation of Para-1 of Section 3 of Schedule
119 of Rule-102 of Factory Act 1963

1. We, the Prosecutor complaint that.....

We, the Prosecutor, have been appointed under Clause-8 of Factory Act 1948. The accused of this case, Ambika Industries, whose factory is located at Plot No.C1B - 457, Sachin GIDC, Sachin, Surat and the accused is possessor of this factory. The said factory is registered under Clause-2-M(1) of Factory Act.

2. Crime:

We, the Prosecutor, as on 18/12/2020, the undersigned with Mr. M.A. Menant and Ms. S. H. Patel, Industrial Safety and Health Officer, Surat visited to investigate the fire accident that took place on 23/05/2020. This visit was preceded by the visit of Mr. M.D. Tarpara, Deputy Director, Industrial Safety and Health, Surat on 26/05/2020 and by the undersigned with Mr. M.D. Tarpara and Mr. P.H. Patel, Deputy Director, Industrial Safety and Health, Surat, Mr. U. J. Raval, Assistant Director Industrial Safety and Health Surat, Mr. M.A. Menant, Industrial Safety and Health Officer, Surat on 24/05/2020. The fire broke out in the storage area under the IPA and Ethyl Acetate drums caused by short circuit spark in the cable at around 5.45 pm on 23/05/2020 and this slowly spread throughout the factory and the said fire was spread in the adjoining chemical trading factories like (1) Parth Dyechem, Plot No.458, (2) Krish Chem, Plot No.459, (3) Payal Industries, Plot No.460. All the plant, machineries and material of Ambika Industries at Plot No. C18-457, Sachin GIDC, Sachin, Surat were burnt and the adjoining (1) Parth Dyechem, Plot No.458, (2) Krish Chem, Plot No.459, (3) Payal Industries, Plot No.460 were also burnt. Thus this incident of fire took place. The following facts have come to light after looking at the written statement and FSL report.

The fire broke out in the storage area under the IPA and Ethyl Acetate drums caused by short circuit spark in the cable at around 5.45 pm on 23/05/2020 and this slowly spread throughout the factory. Thus IPA and Ethyl Acetate drums are being stored in the storage area of the factory. IPA and Ethyl Acetate are

inflammable. If there is a spark in it, there is a possibility of fire in IPA and ethyl acetate. Thus the storage area of the factory contained ethyl acetate and IPA, due to loose electric wire attached to the said storage area short circuit took place. As per Para-1 of Section 3 of Schedule 119 of Rule-102 of Factory Act 1963, an electrical appliance or connection that produces sparks or otherwise has a source of fire, where there is a risk of fire and explosion does not have to be arranged or used in the manufacturing process space. But drums of IPA and Ethyl Acetate drums are being stored in the storage area of the factory. Due to inflammable properties of IPA and Ethyl Acetate as per MSDS, there is a risk of fire. The possessor of the factory have violated Para-1 of Section 3 of Schedule 119 of Rule-102 of Factory Act 1963 by storing drums of IPA and Ethyl Acetate in the storage area where there is a risk of fire and intentionally keeping the wiring loose which can cause short circuit.

The fire broke out in the storage area under the IPA and Ethyl Acetate drums caused by short circuit spark in the cable at around 5.45 pm on 23/05/2020 and this slowly spread throughout the factory. Thus IPA and Ethyl Acetate drums are being stored in the storage area of the factory. IPA and Ethyl Acetate are inflammable. If there is a spark in it, there is a possibility of fire in IPA and ethyl acetate. Thus the storage area of the factory contained ethyl acetate and IPA, due to loose electric wire attached to the said storage area short circuit took place. As per Para-1 of Section 3 of Schedule 119 of Rule-102 of Factory Act 1963, an electrical appliance or connection that produces sparks or otherwise has a source of fire, where there is a risk of fire and explosion does not have to be arranged or used in the manufacturing process space. But drums of IPA and Ethyl Acetate drums are being stored in the storage area of the factory. Due to inflammable properties of IPA and Ethyl Acetate as per MSDS, there is a risk of fire. The possessor of the factory have violated Para-1 of Section 3 of Schedule 119 of Rule-102 of Factory Act 1963 by storing drums of IPA and Ethyl Acetate in the storage area where there is a risk of fire and intentionally keeping the wiring loose which can cause short circuit.

3. Punishment :

Thus the said accused has violated Para-1 of Section 3 of Schedule 119 of Rule-102 of Factory Act 1963 which is punishable crime under Clause-92 of Factory Act 1948.

So, we the Prosecutor, hereby complain that the process must be generated against the said accused should be punished accordingly for the crime.

4. Witnesses :

1. The prosecutor will himself remain present.
2. Mr.M.D. Tarapara and Shri P.H. Patel, Deputy Director, Industrial Safety and Health, Surat.
3. Mr.M.A. Menat and Ms. S.H. Patel, officers of Industrial Safety and Health, Surat.
4. Further witnesses or evidence will be presented if required

Place : Surat

Date : / /2020

M.D. Dave
Industrial Safety and Health Officer
Surat

Annexure - 10
Copy Translated into English Language
Crime Details Sheet

1. Dist.: Surat, Police Station- Sachin GIDC, Year of Police Station-2020, Reporting No. 23/2020
Dt. 23/05/2020
2. Act law and clause – Station Diary No.11/2020 Dt. 24/05/2020 Time 12.00 Noon
Act law and clause -
3. Name of the person who showed the site of the incident: Mukesh bhai, Name of
Father/Husband – Premaji bhai Sonani, Age – 45 Years, Address: Shed No. 93,94, Keshav park
Society, Opp. Pandol Industrial Estate, Ved Road, Katargam, Surat
4. Type of crime (including M.O. type crime)
 - (1) The main head (2) The sub head
 - (3) Method (1) (2) (3)
 - (4) Vehicle being used (5) xxxxxxxxxxxxxxxx
 - (6) Language/Dialect being used
 - (7) Special characteristic-1 Special characteristic-2 Special characteristic-3
 - (8) Type of location of incident
 - (9) Type of Property (4 types)
 1. 2. 3. 4.
5. Purpose of crime
6. Details of property stolen or involved in the crime (Sheet Form No.2A, 2B, 2C, 4A or 4B, Use
and enclose concern sheet only) Fill out the form for the type of property
7. Date of visit of the location of the incident 29/05/2020, Time 16:50 to 19:30
8. Description of location of incident

No.	Name	Caste	Age	Occupation	Resident
1.	Pravinbhai Naranbhai Gabani		56	Business	E-8, Saurbh Soc., B/h TGB Hotel L.P. Savani Road, Pal, Adajan, Surat, Mobile No. 9925154141
2.	Dharamshibhai Amarshibhai Dungarani		55	Job	H.No.14, Manipark Soc., - Dabholi gam, Surat, Mobile No. 9913755296

We, as described above, remained present before the panch as called by the panch at Sachin GIDC, Road No.82/C, Khata No. 457. Here you and the FSL officer are present. You have given your introduction as M.V. Tadavi, Police Inspector, Sachin GIDC Police Station, Surat City and FSL Officer has introduced himself as T.C. Joshi, Forensic Science Laboratory Surat, you have make understood the panch that incident of fire took place at Sachin GIDC Shed No.457, 458, 459, 460, 461 at 17:30 approx. which has been recorded at Sachin GIDC Police Station vide Reporting No. 23/2020 Station Diary Entry No.11/2020 Dt.24/05/2020 at 12:00 Noon. The owner of shed no. 457 present here have explained the location of incident to help us in preparing panchnamu, so we the panch hereby solemnly note that,

The owner of Shed No. 457 is present before you and officer of FSL who introduces himself as Nitinbhai Premjibhai Sonani Age 42 Occupation: Business residing at Shed No. A/402, KinarFlat, Beside Govindaji Hall, Dabholi Road, Surat who walked forward and shown the location of incident which observed to be Sachin GIDC, Road No.82/C, Shed No.457, Ambica Industries. The main gate of the said factory is facing towards west direction; there is an office of about 20x20 in the left side of the entrance. The shutter door to enter the office is closed and appears to be elevated by moderate force. All the properties in the office are burnt out and only the iron angles of the chairs are visible. An Active moped is lying in front of the office in a burnt condition. To the east, there is an average storage space of about 60 x 40 which is the iron-roof roof of the storage room lying on the ground with a layer of cement and on the south wall of storage room 8 Nos. SS Tank of 1000 Litres is fitted towards east-west on RCC foundation. There is a mixer of SS lying in the east direction. And the bottom of the plastic barrel appears to have been burnt and iron barrels of about 200 to 220 litres are scattered and all the iron barrels turn black. Pieces of cement sheets are scattered throughout the storage room. There is a door on the north wall from the storage room, outside the door of the storage room, there is a store room of 60 x 40 in the east-west, in which iron barrels of chemicals have been burnt and there is a burnt cooling tower on the eastward wall and a plant is located at the right side. Process is being carried out in the said plant as told by the present Nitinbhai. Looking at the plant, it seems that the ground floor plus a floor is made from an iron angle. The first floor has collapsed on the ground floor. There are bottoms of burnt plastic barrels on the ground floor and iron barrels that have turned black due to burns. Plant vessel reactors No. 8 with electric motor are lying down and turned in to debris due to burns. The walls of the plant as well as the iron angle have collapsed due to the fire and the electric wire leading from the entire process room to the storage room has fallen to the ground in a burnt condition. From

here we came back to the main door of the khata. There is a gate on the right side next to the main door, while entering the gate a boiler machine is fitted on the left side. The space with the boiler machine is 20 x 20 and does not appear to have been damaged by fire. To the east of the boiler, there is west facing door. There is a ladder leading to the first floor to the south of boiler. There are rooms facing south as you climb the stairs, with moderately burnt plastic barrels in the first room from the east of the room. Thus we the panch and your kind self believe that there is a loss of Rs.40,00,000/- to the machineries and approx. loss of Rs.1,50,00,000/- to the chemical stock and loss of Rs.40,00,000/- due to collapsed building structure of khata no. 457.

From here, Shed No.458 is adjacent to shed No.457. The case of Shed No.458 is west facing, there is an open space of 20 x 40 in north-south direction while entering the said door and there is a collar store room adjacent to the said gate at north facing wall and there is a laboratory right next to the said room. Looking at the laboratory room, it seems that the material lying in it have been completely burnt out and adjacent to it, in the open space in the east-west, iron barrels of 200 to 220 litres lying on top of each other have been burnt and turned black and red. Leaving the east-west wall to the south from here, there is a storage room of about 60 x 40 meters. On the north wall of the storage room is an east-west, there are five SS tanks in a row on the foundation of RCC. Iron barrels have been lying to the south from the tanks and have turned black and red due to burn. The bottoms of the plastic barrels in the storage are in a burnt condition and the construction of the building and the sheet shed have collapsed with iron angles. To the east of the storage room is the ground floor plus a two-story square tower, which has been dilapidated by fire and the iron barrels surrounding it on the basement look burnt. According to Nitinbhai, the barrels lying on this side of the tower are the barrels of Puleswari Chemical. We the panch and your kind self believe that there is a loss of approx. Rs.13,50,000/- of chemical stock and there is a loss of approx. Rs.10,00,000/- due to collapsing of the structure of building in khata no. 458.

There is an open space adjacent to khata no.458 to come and go to khata no.459. The said khata no.459 has been constructed in 700 square meters. At first, the said khata has an open space of about 80 x 20 from the main gate to the construction of the shed. The open space has 3 nos. SS tanks facing south of about a thousand liters. There is an east-west gallery of about 60 x 20 in length and width to the south of the khata. In the gallery, 200 to 220 liter barrels of iron have been burnt and are lying in a black and reddish state and plastic barrels are lying with burnt bottoms. The iron angle from the roof part of the storage has fallen down in a twisted condition and the sheets of cement appear to have broken and crumbled. To the north of the storage is an open

space of about 20 x 80, in which 200 to 220 liters iron barrels have been burnt to black and reddish state and the bottoms of the plastic barrels appear to be burnt. The SS tank lies in the east north corner of the storage and there is storage room in the east of approx..30 x 40 in which iron barrels have been burnt to black and reddish state and the bottoms of the plastic barrels appear to be burnt. We the panch and your kind self believe that there is a loss of approx. Rs.67,50,000/- of chemical stock and there is a loss of approx. Rs.10,00,000/- due to collapsing of the structure of building in khata no. 459. There is a shed no. 460 in the south adjacent to shed no.459 and there is a shed no. 461 beside it and Nitinbhai, who was present, said that there was a fire in it too. Coming out of khata no. 459, the main doors of khata no. 460 and 461 are locked. So your kind self, FSL officer and we the panch have observed from outside that khata no.460 was entirely burnt and khata no.461 was observed half burnt. From here the FSL officer seized the samples taken from khata no. 457, 458, 459 and instructed to send them to FSL Surat and he left the place of the said fire incident and during the proceedings of your kind self, proprietors of khata no.460 and khata no. 461 came and proprietor of khata no. 460 introduced himself as SanjaybhaiMadhubhaiTalavia Age 43 residing at flat no.K/404, ShagunRsidency, Vanvali Society, Yogi-Chawk, Varachha, Surat native of village: Aambardi, Ta.:Lathi, Dist.:Amreli. He walked forward and shown his khata named as Payal Industries. There are two iron gates in facing west of khata in which while entering from the small gate, the said khata is observed to be of circumference of 700 meters. At first, there is place of 20 x 80 in the said khata in which there are angles of iron in the upper side and a shade of sheets of cement. In the said place, there are 200 to 220 liters iron barrels have been burnt to black and reddish state. To the south of the said place, to the south-west corner is the south facing office. The fire in the office has burnt down the windows and doors and black mesh has been found on the walls inside as well as the office equipment has been burnt. In the middle of the said khata, there is a brick wall of about 40 x 60, the top sheets and iron angles lying in a state of collapse. Near the west-south wall is a heap of PTA powder, over which the debris of the iron angles lies in a burnt condition. Iron barrels of 200 to 220 liters in the storage room are in a black and reddish state due to burning and the bottoms of the plastic barrels look burnt. The vessel with the motor in the east south corner of the storage room is in a burnt condition. North of the storage space is an open space of about 20 x 60, leaving a wall, there are iron barrels lying in a blackened and reddish state due to burning and large plastic tanks have been burnt and debris of iron angles has been found. To the north of the said place is an east-west brick wall about 8 feet high, followed by the khata no. 459. To the east of the storage space is an open space of about 20 x 80, , there are iron barrels lying

in a blackened and reddish state due to burning and the bottoms of the plastic barrels look burnt and there are two rooms made by sheets and belongings of the same are found burnt. We the panch and your kind self believe that there is a loss of Rs.30,00,000/- of oil stock and loss of Rs.10,00,000/- due to collapsing of the building structure of khata no.460. We came out of khata no.460 and came to khata no. 461 next to it, owner of the said khata is present here, he introduced himself as Sanjaybhai Shyamrav Mane Age 48 residing at Bunglaw No. A/17, Shyam Sundar Bunglows, Yogan and Society, Station Road, Sachin, Surat City. While entering the said khata, construction is underway of the ground plus two-storey pucca new building with a length-width of about 20 x 62 feet in which there is a temple of Hanumanji to the north, facing south on the ground floor adjacent to the west-north wall and to the south is the RCC staircase leading to the newly constructed building. There is a 50 x 40 room for storage and processing in the east before the passage from the main entrance. The pantry and office are located on the west wall of the said room and its door is on the outside. There is an electric board on the west wall of the store room and process room and there is stand to keep samples of the processing. There are plastic barrels and big-small drums lying on the ground in which drums and barrels in the north are burnt and there are signs of blaze of fire in the drums and barrels in the south and white-like liquid observed to be spread on the ground. There is a stand made out of wood on the wall in the north in which there are half burnt papers. There is a wall of about 3 feet from north to south, leaving a space of 10 feet opposite the said stand. There is a space of about 10 x 40 from the said wall to the east wall in which there are a total of three reactor machines in the north-south row up to the ground plus first floor and there are filled plastic barrels as well. From here, there is an iron staircase leading upstairs, which leads to the first floor of the approximately 30 x 40 store room made of wooden plywood and platform of iron plates on iron angles. There are big-small filled and empty plastic drums and bundles of plastic bags lying on the platform as well and reactor machines with electric motors appear at a short distance in space of about 10 x 40, about three feet high in the east. The fire in the machine caused the wires of the motors to burn out and monomer tracks are burnt and On the north wall of the store room, an iron cupboard is open in a burnt condition and its contents are found burnt. Next to the cupboard, there is way to maliya and on-going in the maliya, the said maliya is found made out of iron angles in which there are cement sheets at the top and wooden and iron plates on the iron angle fixed at the bottom. There are burnt remains lied on the said maliya, the Sahed present stated that the said remains are of chemical carboys and laboratory etc. and sheets on the tops are broken as well. Downstairs from the first floor, on the ground floor,

there is a back door to the east wall after the space with a rapier machine, there is a reactor machine on the north side coming out through the said door and other reactor machine is in the south and there is a boiler room beside it and there is an open space in the east and on east wall on the south side, there are four closed rooms made out of sheets. There is a cooling tower in the east-north corner. There is a horizontal pile of empty plastic barrels in the open space between the said rooms and the cooling tower. The cooling tower overlooks the pipelines and electric wires leading into the storage room and the reactor machines, with the electric wires in a completely burnt condition. The east-north beam of the main building of the said khata appears to have cracked due to the fire. On the north wall of the building is vegetation, which has been burned and dried due to fire. Khata No. 460 is located north of the eight-foot-high wall near the vegetation. There is a space of about 10 x 60 in the north of the main building of the said khata, there is a maliya on the upper side on the said space, there is east-westward wall downwards the said maliya and iron barrels are lying beside the shed in separate rows. Due to fire in all the barrels, there is loss due to favicol turned in to water filled in the said barrels. To the south of the main building is a space of about 10 x 60, in which there are black plastic drums and on the upper side there are 3 nos. water tanks of Sintex, in which there are no effect of fire and there is a wall to the south of the said space and there is an open space of shed no.462 afterwards and there is building of shed no.462 beside the said space. We the panch and your kind self believe that there is a loss of Rs.45, 00,000/- due to damage caused to the different chemicals, machineries and structure of the building.

We came out of khata no.462 and an Eicher Four Wheeler Tempo on the road in front of khata No. 457 observed into a completely burnt condition. Registration Number of the said tempo from back and front read as GJ-05-AU-8610 and its Chassis No. is MAT457054B7E22148 and Engine No. is 497TC92EYY826804. There is a loss of approx. Rs.4,00,000/- to the Eicher tempo. There is an electric transformer cordoned by iron grill which is affected by blaze of fire, adjacent to the said Eicher tempo. There is an electric transformer, opposite khata no.457, cordoned by iron grill which has been observed affected by blaze of fire. There is an Eicher Four Wheeler Tempo observed in entirely burnt condition outside between khata no.459 and 460. A closer look at Tempo's front and back registration numbers, it was read as GJ-05-BZ-0905 and Chassis No. is MAT544056J7EI08010801 and Engine No. is 597TC41ARY815761. There is a loss of approx. Rs.6,00,000/- to the said tempo. There are two electric transformers outside khata no.461, cordoned by iron grill which is apparently not affected by blaze of fire.

Hence, there is an estimated loss of Rs.4,26,00,000/- in khata no.457 to 461 due to the fire.

The details of the burnt remains taken by the FSL officers for sampling from the aforesaid khata no.457, 458, 459 are as under:

1. Burnt remains taken from the ground from the middle of Shed No. 458 are assigned as Mark-1.
2. Burnt remains taken from the ground near the door of South wall of Shed No. 458 are assigned as Mark-2.
3. Burnt remains taken from the ground near the door of lab room in the east of Shed No. 458 are assigned as Mark-3.
4. Burnt remains taken from lab room's north-east corner in the east of Shed No. 458 are assigned as Mark-4.
5. The burnt remains taken from the ground behind the storage tank from the north-west corner of the shaded storage part of Shed No. 458 are assigned as Mark-5.
6. The burnt remains taken from the ground from the storage tank in the middle next to the north wall from the shed storage part of Shed No. 458 are assigned as Mark-6.
7. The burnt remains taken from the ground from the outside near the door on the north wall of the shed with storage part of Shed No. 459 are assigned as Mark-7.
8. The burnt remains taken from the ground from the north-west corner of the shed with storage part of Shed No. 459 are assigned as Mark-8.
9. The burnt remains taken from the bottom of the basement from the small storage part in the north-east outside the shed part of Shed No. 459 are assigned as Mark-9.
10. Burnt remains found from an iron barrel adjacent to the north wall of the shed with storage in Shed No. 459 are assigned as Mark-10.
11. The liquid spilled on the ground is in a plastic bottle on the east side of the back of the shed of Shed No. 458, assigned as Mark-11.
12. The burnt remains taken from the ground in the middle of the processing space of Shed No.457 are assigned as Mark-12.
13. The burnt remains taken from the ground from the iron staircase to the west at the processing site of Shed No. 457 are assigned as Mark-13.
14. Pieces of burnt electric wiring taken from the electric board near the north wall of the

- processing area of Shed No. 457 are assigned as Mark-A.
15. Mark-B is assigned to the remnants of the breaker switch and the remnants of the electric wire in the processing space of Shed No. 457.
 16. The burnt remnants of the electric wire found near the wall of the lab room on the east side of Shed No. 457 are assigned as Mark-C.
 17. The remnants of burnt electric wire taken from the door on the west wall of the storage part with the shed of Shed No.459 are assigned as Mark-D.
 18. The remnants of burnt electric wire taken from the wall next to the gate in the processing area of Shed No. 457 are assigned as Mark-e.

All the above samples were placed in different plastic transparent bags. The transparent bags were placed in separate cloth bags and tied with the chit duly sealed with the sign of your kind self and the panch and sealed with Gujarati mark of Police Inspector, GIDC Police Station, Surat City, seized for further investigation counting Rs.0 price for each sample.

Shed No.457, 458,459,460,461 is the location of the said incident. The aforesaid sheds are located in a row. Taking in the account four directions of the said sheds, there is a shed no.354 and 345 leaving shed no.82-B in the North and shed no. 462 and other khata in a row in the South. There is shed no.452 to 456 Venus khata in the East and leaving the road, there are khata no.483 to 486 in the West.

You have written the aforesaid panchnamu in the laptop and printed the same in khata no. 486 and we sign this below after reading and understanding what is written and seen as true in the view of the Punchs. Date 29/05/2020 Time 16:15 to 19:30 hours.

Panch (1) _____

Before Me

Panch (2) _____

(M.V. Tadvi)

Police Inspector

Sachin GIDC Police Station

Surat City



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

DIRECTION UNDER SECTION 33(A) OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE "WATER ACT"] AS AMENDED FROM TIME TO TIME.

- (1) WHEREAS you are having an industrial plant for the manufacturing of Guar Gum and Distilled/recovered Solvent located at Plot No: 457, GIDC, Sachin, Surat
- (2) AND WHEREAS the Gujarat Pollution Control Board has granted you consent under the provisions of the Water Act vide consent Order No. 86510 of dated 26-09-2017 for operation of the industrial plant for the manufacture of above said products at the above site with specific terms & conditions.
- (3) AND WHEREAS your industry was visited on 23-05-2020 and 27-05-2020 under Section (23) of The Water (Prevention and Control of Pollution) Act-1974 by authorized officers of the Board, during said visit it was observed that:
 - i) Major Fire took place in solvent recovery plant and storage shed due to unsafe handling of solvent.
 - ii) Measurement of VOC in the wind direction was measured as 12.8 ppm to 6.1 ppm.
 - iii) Fire spread to nearby units also and air pollution occurred due to fire incident.
 - iv) You have neither submitted DISH Report nor Accident report as per Form 11, Sub rule 22 the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- (4) AND WHEREAS looking to the observation during the said visit you have violated provisions of the Environmental laws and you are in non-compliance of the conditions granted to you.

Under the Circumstances, I, G.B.Vasavada, Senior Scientific Officer of the Gujarat Pollution Control Board issue the direction under Section 33(A) of The Water (Prevention and Control of Pollution) Act-1974 as under: -

- 1) To prohibit you from the above said manufacturing activity.
- 2) To close the operation of your industrial plant on the above mentioned premises.
- 3) To prohibit any kind of manufacturing activities through Captive Power Plant and/or D. G. Sets
- 4) To direct the concerned authority to stop supply of electricity (except single phase) and water with the immediate effect.

If the above directions are not complied, you are liable for prosecution under Section 41(2) of The Water (Prevention and Control of Pollution) Act-1974 which

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board

(G.B.Vasavada)
Senior Scientific Officer

Date:

NO: GPCB/OCA-SRT-1161 /ID- 31237 /

Issued to:-
M/s. Ambica Industries,
Plot No: 457,
GIDC, Sachin,
Surat- 394230.

COPY TO:

1. The Executive Engineer, (O&M)
D.G.V.C.L.,
Udhna-Navsari Rd., Opp. Batliboy & Co.,
Dist. Surat.....With a request to disconnect the supply of
Electricit (except single phase) with the immediate
effect of the industrial plant M/s. Ambica
Industries, Plot No: 457, GIDC, Sachin,
Surat and intimate to us accordingly.
2. The Manager,
GIDC, Sachin
Surat.....With a request to disconnect the supply of
Water with the immediate effect of the industrial
plant M/s. Ambica Industries, Plot No: 457,
GIDC, Sachin, Surat and intimate to us accordingly.
3. The Regional Officer,
G.P.C.B.-Surat..... You are directed to verify all directions and
follow with local authority for compliances of all
direction in complete manner please send report
for further action.

For and on behalf of
Gujarat Pollution Control Board

(G.B.Vasavada)
Senior Scientific Officer

Outward No: 560856, 30/05/2020



777

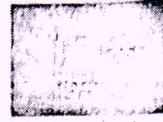
GUJARAT INDUSTRIAL DEVELOPMENT CORPORATION

(A Govt. of Gujarat Undertaking)

Executive Engineer

Office of the Executive Engineer, Vikas Building, Dutch Garden Road,

Nanpara, Surat-395001 Phone-0261-2473729, 2462020 E-mail: xen_srt@gidcgujarat.org



Ref. No. GIDC/EE/SRT/PB/ 192

RPAD

Date: 12 MAR 2021

Final Approval Letter

To,
M/s. Ambica Industries,
Shed No. C1B-457
GIDC Sachin,
Sachin.

Sub.: Request for permission of demolition of Shed No C1B-457 at GIDC Sachin Industrial Estate.

- Ref.: 1) Approval of Committee on concern file vide note no.163 & 169.
2) This office Provisional Approval letter No.718 Dt.07/10/2020.
3) Your undertaking letter Dt.02/10/2020.

Dear Sir,

With reference to above it is to inform you that have applied for permission for demolition of shed for which you will have to give undertaking on Rs 300/- stamp paper for below condition No. 1 to 11.

- 1) You have to pay the full price of shed and all dues of corporation.
- 2) You have to execute the conveyance /lease deed before permission for demolition of property is given.
- 3) Revised plan shall not entitle you to fetch any additional infrastructure.
- 4) New structure shall be strictly as per GDCR of GIDC. Any relaxation given in past shall not hold good, while approving new plan.
- 5) Any unauthorized existing structure on site shall be subject to penalty and will have to be removed by allottee.
- 6) Permission for demolition will not entitle the allottee for conversion of use.
- 7) It shall be the responsibility of the allottee to take all precaution that new structure is sound meeting all requirement of GDCR of GIDC.
- 8) New structure should not have increase no of users/owners/ allottees.
- 9) During demolishing the structure, party will have to take all safety measures. GIDC will not be responsible for any damage/ accident during demolishing to any life, property or any other party.
- 10) GIDC will not responsible for any financial losses due to demolishing the shed towards party or any other financial institution.
- 11) You are requested to obtain Development Permission from GIDC before any further Construction
- 12) The NOC from the Bank from where loan is availed on plot shall produce during final approval.

It is to mention that this is not a Final Approval letter and the same will be conveyed upon separately after fulfilling above mentioned conditions.

Thanking you,
Yours faithfully,

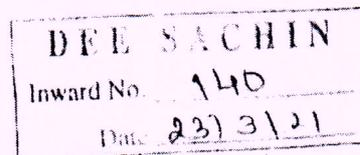
[Signature]
Executive Engineer
GIDC, Surat.

10/3/2021

[Signature]
23B

Copy to: -

- 1) The R.M., GIDC Surat.
2) The DEE (A.P Sachin), GIDC, Surat. } For information & n. a. please.



Annexure - 13

Copy Translated into English Language

Date: 24/05/2020

Myself Mukeshbhai Premjibhai Sonani Age 45, Occupation: Business residing at Shed No. 93,94 Keshav park Society, Opp. Pandol Industrial Estate, Ved Road, Katargam, Surat, Native: Village: Godhavata, Ta.: Ranpura, Dist.: Botad, Mobile No.9825134275.

I hereby personally state I am residing on the afore mentioned address with my family for the last five years and I run business of solvent, metallic and chemicals at Road No.82/C, Khata No.457 in the name of Ambica Industries and earn my and my family's livelihood. And besides, in khata no. 458, wife of my younger brother Vijaybhai Sonai's wife Heenaben and others are running a business of sell-purchase of solvent, metallic jari chemical in the name of Parth Dyechem for the last seven years. And besides, in khata no. 459, my wife Sangitaben w/o Mukeshbhai Sonani is running a business of sell-purchase of solvent, metallic jari chemical in the name of Krish Chem for the five years. I supervise all the khatas. We have obtained separate insurance of stock, machinery and building of khata no.457. And insurance of only stock and building has been obtained for khata no.458 and 459, the copy of insurance is not with me at present, so I will furnish the same later on. Payal Industries is situated in khata no.460 and its owners are Sanjaybhai Madhubhai Talavia and others and he deals in the trading of textile oils and beside the said khata, there is khata no.461 in the name of Suman Chemical and its owner Sanjaybhai Shyamrav and others produce fevicol and there are other khatas as well.

All the khatas were closed from 22/03/2020 due to lockdown in India on account of Corona pandemic, so we closed the above khatas on the same day and left for our hometown with the family and we returned to Surat from our hometown on 18/05/2020 and since the Gujarat government has given some concessions to open khatas in the industrial zone, we used to sit in our office of our khata for two-three hours in the morning and used to return to home and khatas was closed due to lack of workers. The stock of solvent metallic jari was lying in the company before the date the company was closed.

The company's chemist Santoshbhai and others were present at the khata when the two brothers Nitinbhai and Vijaybhai came to the khata at about 9.30 am on

23/05/2020 and Sitting in the office until five o'clock in the evening, the three of us left for our home and while Santoshbhai and others were present at the khata, when we reached the ring road, at about half past five, Santoshbhai called me and told me that there was a fire in khata no.457, he told that you come immediately. I told him to call the fire brigade and to call Praveenbhai's son Janith who is present at his company in front of our khata, the three of us returned to our khata, at that time, the fire brigade came to our khaata and started extinguishing the fire. But due to the presence of solvent chemicals and metallic jari in my khatat, the fire became vicious, so that the fire tenders of big companies of Surat city as well Surat Municipal Corporation and Sachin Hojiwala etc. worked to extinguish the fire and the fire was extinguished completely at about 12.30 in the night.

My company's shed number 457 which is built in about 800 square meters and the front part was open and the back part was covered with sheet shed in which about 8 nos. SS Tanks were placed in a row on the RCC foundation and in another open space, there were about 450 nos. solvent-filled plastic and SS (sheet) barrels and the solvent was ordered from Mumbai at a price of around Rs. 35 to 45 per kg, which we emptied into the tanks of SS in the company and processed on it and stored in barrels. After processing, the solvent was sold at Rs. 45/- to Rs. 55/- per kg. So there was a stock of 1,00,000 kgs. of solvent which costs approx. Rs.55,00,000/- and there was a stock of metallic jari as well, the cost of the same is not known to me at present.

The shed of khata number 458 which is built in about 703 square meters and the front part was open and the back part was covered with sheet shed in which about 3 nos. SS Tanks were placed in a row on the RCC foundation and in another open space, there were about 125 nos. solvent-filled plastic and SS (sheet) barrels and the solvent was ordered from Mumbai at a price of around Rs. 35 to 45 per kg, which we emptied into the tanks of SS in the company. The solvent was sold at Rs. 40/- to Rs. 45/- per kg. So there was a stock of 30,000 kgs. Of solvent which costs approx. Rs.13,50,000/- and there was a stock of metallic jari as well, the cost of the same is not known to me at present.

The shed of khata number 459 which is built in about 703 square meters and the front part was open and the back part was covered with sheet shed in which about 3 nos. SS Tanks were placed in a row on the RCC foundation and in another open space, there were about 200 nos. solvent-filled plastic and SS (sheet) barrels and the solvent was ordered from Mumbai at a price of around Rs. 35 to 45 per kg, which we emptied into the tanks of SS

in the company. The solvent was sold at Rs. 40/- to Rs. 45/- per kg. So there was a stock of 45,000 kgs. of solvent which costs approx. Rs.20,25,000/- and there was a stock of metallic jari as well, the cost of the same is not known to me at present.

Sanjaybhai Madhubhai Talavia, owner of khata no. 460, and others, when asked about the stock in his company, said that his company had an IBC tank of 1000 liters of fluid oil, a total of 16 tanks and about 172 barrels of plastic and iron. Each barrel contained 220 litre fluid oil, price of fluid oil Rs.16.50/- per litre, Total barrel-172x220=37840 litre, which costs Rs.6,24,360/- and Tank-15x1000=15000 litre, which costs Rs.2,47,500/-, Total Cost Rs.8,71,860/- and including 18% GST Rs.10,68,794/-. IBC Tank of 1000 kg. fluid oil, total tanks 25 nos., Total 25,000 kg., Rs.20/- per kg., 25,000x20=5,00,000/- plus 90,000/- GST, Total Rs.5,70,000/- and 14,000 kg. Mixed amine chemical filled in 60 plastic barrels, Rs.48/- per kg, Total Rs.6,76,000/- plus Rs.1,20,960/- GST, Total Rs.7,92,960/- and PTA powder 30,000 kg., Rs.40/- per kg., Total Rs.12,00,000/-. Thus total loss said to be Rs.36,11,754/- and loss of sheet shade as well.

When asked about loss to the owner Sanjaybhai and others of khata no.461, they said that the loss is not known to them at present and there is no loss caused to oher khatas.

Eicher Tempo having no. (1) GJ-05-AU-5610 opposite khata no.457 and 459 is registered on name of our company Ambica Industries and Eicher Tempo having no. (2) GJ-05-BZ-905 is registered on my name. Both the four wheelers are entirely damaged totally and the loss to both the wheelers is approx. Rs.10,00,000/-.

So, khata No. 457, 458, 459 and 460 of Sanjaybhai Madhubhai Talavia, the owner and others, on Road No. 82-C, Sachin GIDC has been completely damaged due to fire and the loss is approx. Rs.1,34,86,754/- and damage has been caused to the khata no.461 of the owner Sanjay Shyamrav as well. But the loss is not known and I don't know the reason of said fire.

The aforementioned facts are true and correct.

Before me

(M.V. Tadvi)

Police Inspector

Sachin GIDC Police Station

Surat City.

Annexure - 13

Copy Translated into English Language

Date: 27/05/2020

Myself Nitinbhai Premjibhai Sonani Age 42, Occupation: Business residing at Shed No. A/402, Kinar Flat, Beside Govindaji Hall, Dabholi Road, Surat, and Native: Village: Godhavata, Ta.: Ranpura, Dist.: Botad, Mobile No.9825132323.

I hereby personally state I am residing on the afore mentioned address with my family for the last eight years and me and my brother Vijaybhai as partners run business of solvent chemical at Road No.82/C, Khata No.457 in the name of Ambica Industries and Mukeshbhai supervises the said khata. And besides, in khata no. 458, wife of my younger brother Vijaybhai Sonai's wife Heenaben and others are running a business of sell-purchase of solvent chemical in the name of Parth Dyechem for the last seven years. And besides, in khata no. 459, wife of my elder brother Sangitaben w/o Mukeshbhai Sonani is running a business of sell-purchase of solvent chemical in the name of Krish Chem for the five years.

We have obtained separate insurance of stock, machinery and building of khata no.457, insurance of machinery has been obtained for approx. Rs.40,00,000/-. And insurance of chemical stock and building has been obtained for Rs.3,80,00,000/- and Rs.41,00,000/- respectively. And insurance of chemical stock and building has been obtained for Rs.10,00,000/- and Rs. 10,00,000/- respectively for khata no.458. And insurance of chemical stock and building has been obtained for Rs.65,00,000/- and Rs. 10,00,000/- respectively for khata no.459. I hereby furnish the copies of insurance.

Payal Industries is situated in khata no.460 and its owners are Sanjaybhai Madhubhai Talavia and others and he deals in the trading of textile oils and beside the said khata, there is khata no.461 in the name of Suman Chemical and its owner Sanjaybhai Shyamrav and others produce fevicol and there are other khatas as well.

All the khatas were closed from 22/03/2020 due to lockdown in India on account of Corona pandemic, so we closed the above khatas on the same day and left for our hometown with the family and we returned to Surat from our hometown on 18/05/2020 and since the Gujarat government has given some concessions to open khatas

in the industrial zone, we used to sit in our office of our khata for two-three hours in the morning and used to return to home and khata was closed due to lack of workers. The stock of solvent was lying in the company before the date the company was closed.

The company's chemist Santoshbhai and others were present at the khata when the two brothers Nitinbhai and Vijaybhai came to the khata at about 9.30 am on 23/05/2020 and sitting in the office until five o'clock in the evening, the three of us left for our home and while Santoshbhai and others were present at the khata, when we reached the ring road, at about half past five, Santoshbhai called my brother Mukeshbhai and told him that there was a fire in khata no.457, he told that you come immediately. We immediately returned to the khata, at that time, the fire brigade came to our khata and started extinguishing the fire. But due to the presence of solvent chemicals in my khata the fire became vicious, so that the fire tenders of big companies of Surat city as well Surat Municipal Corporation and Sachin Hojiwala etc. worked to extinguish the fire and the fire extinguishing was being carried out till late night and even today, the smoke continues to come out from some places, today the fire has been extinguished by calling the fire tender of GIDC.

My company's shed number 457 which is built in about 800 square meters and the front part was open and the back part was covered with sheet shed under which there were machinery, office, boiler, storage tank and barrels filled with chemicals, in which about 8 nos. SS Tanks were placed in a row on the RCC foundation and one SS tank for mixing were placed. In another open space, there were about 8000 nos. solvent-filled plastic and SS (sheet) barrels and the solvent was ordered from Mumbai at a price of around Rs. 35 to 45 per kg, which we emptied into the tanks of SS in the company and processed on it and stored in barrels. After processing, the solvent was sold at Rs. 45/- to Rs. 55/- per kg. So there was a stock of 2,50,000 kgs. of solvent which, per kg Rs.55/-, so total cost is approx. Rs.1,37,50,000/-. At present, I don't have all the bills with me, I will furnish the bills later on.

The shed of khata number 458 which is built in about 703 square meters and the front part was open and the back part was covered with sheet shed in which about 5 nos. SS Tanks were placed in a row on the RCC foundation and in another open space, there were about 125 nos. solvent-filled plastic and SS (sheet) barrels and the solvent was ordered from Mumbai at a price of around Rs. 35 to 45 per kg, which we emptied into the tanks of SS

in the company. The solvent was sold at Rs. 40/- to Rs. 45/- per kg. So there was a stock of 30,000 kgs. Of solvent which costs approx. Rs.13,50,000/-. At present, I don't have all the bills with me; I will furnish the bills later on.

The shed of khata number 459 which is built in about 703 square meters and the front part was open and the back part was covered with sheet shed in which about 3 nos. SS Tanks were placed in a row on the RCC foundation and in another open space, there were about 800 nos. solvent-filled plastic and SS (sheet) barrels and the solvent was ordered from Mumbai at a price of around Rs. 35 to 45 per kg, which we emptied into the tanks of SS in the company. The solvent was sold at Rs. 40/- to Rs. 45/- per kg. So there was a stock of 1,50,000 kgs. of solvent which costs approx. Rs.67,50,000/-. I don't have all the bills with me, I will furnish the bills later on.

Besides our khata, Sanjaybhai Madhubhai Talavia, -owner of -khata no. 460, and others have also faced loss due to the said fire and beside this khata, there is khata no.461 of Sanjaybha and other which also caught fire but the loss to their khata is not known to me.

Eicher Tempo having no. (1) GJ-05-AU-5610 opposite khata no.457 and 459 is registered on name of our company Ambica Industries and Eicher Tempo having no. (2) GJ-05-BZ-905 is registered on my name. Both the four wheelers are entirely damaged totally and the loss to both the wheelers is approx. Rs.10,00,000/-. There are two electric transformer installed in front of khata no. 457 and 458. There wires damaged due to the said fire.

The aforementioned facts are true and correct.

Before me

(M.V. Tadvi)
Police Inspector
Sachin GIDC Police Station
Surat City.

Annexure - 13

Copy Translated into English Language

Date: 27/07/2020

Myself Mukeshbhai Premjibhai Sonani Age 45, Occupation: Business residing at Shed No. 93,94 Keshav park Society, Opp. Pandol Industrial Estate, Ved Road, Katargam, Surat, Native: Village: Godhavata, Ta.: Ranpura, Dist.: Botad, Mobile No.9825134275.

I hereby personally state as asked by your kind self that as stated to you on 24/05/2020 as per my advertisement and being read before you which is true and correct. I hereby further state that fire broke out in our khata no.457 on 23/05/2020 at about 5:30 pm. Loss of Rs.55,00,000/- in khata no.457 due to damage to 1,00,000 kg. Solvent was reported. Afterwards, as per the panchnamu prepared by the police in the presence of panch, loss of Rs.40,00,000/- to the machineries, loss of Rs.1,50,00,000/- to the chemical stock and loss of Rs.40,00,000/- due to collapsing structure and 8 nos. SS Tanks each of 1000 litres fitted on RCC foundation. In fact, 8 nos. tanks are of 5000 litres have been installed. Whereas 3 nos. SS Tank in khata no. 459 has been written as 1000 litres each. In fact, the said tanks are of 10,000 litres each. Further, we have verified the stock of chemicals in khata no.457 with our CA by obtaining bills of purchase of the said chemicals from the seller and we have paid the GST of the goods we have sold we have collected the information and submitted it to the CA, in which the stock of different chemicals was 374382.36 kg, the purchase prices of different chemicals stock are different, the total price is Rs. 2,19,57,578.3/- . I hereby present a copy of the ledger duly signed and stamped by the CA. Stock of Zari Badla Kasab has been mentioned in the ledger which was stored in khata no.463 which was sold from khata no.463, but the billing was done in the name of Ambica Industries khata no.457.

The aforementioned facts are true and correct.

Before me
(M.V. Tadvi)
Police Inspector
Sachin GIDC Police Station
Surat City.



SUMAN CHEMICAL INDUSTRIES

AN ISO 9001 : 2000 Certified Company



Manufacturers of : Adhesives & Chemical Auxiliaries

Plot NO. C-1-B-461, Road No.82/4,
G.I.D.C, Sachin, Surat-394230 (INDIA)

Mo : 99287 99747, 93745 44046
E-mail : sanjay@sumanchem.in
Website : www.sumanchem.in
GSTIN : 24AHDPM4120F1ZX
IEC Code : 5206032972

To,
POLICE INSPECTOR,
POLICE STATION SACHIN G.I.D.C
SACHIN, SURAT

SUBJECT: Application to issue fire certificate
Respected dignitary,

This is to inform you that a fire certificate needs to be issued in respect of SUMAN CHEMICAL INDUSTRIES located at SACHIN G.I.D.C, SURAT.

Yesterday, due to some unseen circumstances Plot No. 459 caught a massive fire which also ignited a fire breakout in our company affecting half of our plant which includes raw materials, machinery, packaging materials, containers, drums, sheds, govt. documents, old 5-10 years challans, bills, Excise custom documents, electric lines, etc.

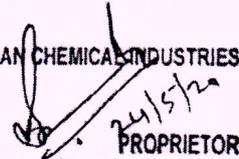
I kindly request you to take action as necessary for grant of fire certificate

E.L.N.
28/4/2020
N. S. P.

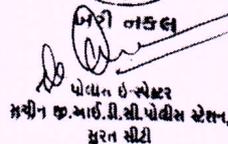
PLACE : SACHIN G.I.D.C, SURAT

DATE : 24/05/20

FOR SUMAN CHEMICAL INDUSTRIES


24/5/20
PROPRIETOR




પોલીસ ઈન્સ્પેક્ટર
સચીન પોલીસ સ્ટેશન,
સુરત શહેર

Annexure - 13.

441719
53+2119
21343

Suman Chemical Industries

Plot no. c-1-B 461, road no 82/4, G.I.D.c. sachin, surat -394230.

1.	Plat form out side	3,00,000(APPROX)
2.	Plat form Inside	2,50,000(APPROX)
3.	Shed outside	1,75,000(APPROX)
4.	Shed inside	2,00,000(APPROX)
5.	Motor (R1,R2,R3,R4)	2,80,000(APPROX)
6.	LABORATRY APPERATORS	4,00,000 (APPROX)
7.	CONDENSER (HEAT EXCHANGER)	90,000(APPROX)
8.	COPBOARD	20,000 (APPROX)
9.	ELECTRIC WAYRIG & CCTV	4,00,000 (APPROX)
10.	COMPROSSER	28,000 (APPROX)
11.	ADDITIONAL TANK 3 PICS	20,000 (APPROX)
12.	TOTAL	21,63,000



પોલીસ કમિશનર
સચીન એ.આઇ.સી. સેક્ટર પોલીસ સ્ટેશન,
સુરત શહેર

Annexure - 13

Suman Chemical Industries

Plot no. c-1-B 461, road no 82/4, G.I.D.C. sachin, surat -394230.

Stof of raw & finished goods ason 21st March 2020.

SR NO.	NAME	QTY. (KG)	RATE	AMOUNT	TAX (18%)	TOTAL
1.	2 BHA (R)	43	150	6450	1161	7611
2.	4260(R)	150	72	10800	1944	12744
3.	ACRILIC ACID (R)	400	90	36000	6480	42480
4.	BA BINDER (F)	600	62	37200	6696	43896
5.	BINDER 4000 (F)	500	55	27500	4950	32450
6.	BINDER 9400 (F)	650	65	42250	7605	49855
7.	BINDER FC (F)	700	72	50400	9072	59472
8.	BUTYL(R)	366	117	42822	7707	50530
9.	DORI BINDER (F)	600	85	51000	9180	60180
10.	ECO-40(R)	100	140	14000	2520	16520
11.	ETHYL (R)	325	125	40625	7312	47937
12.	FEVICOL (F)	1850	130	240500	43290	283790
13.	FEVICOL PREMIUM PACKING (F)	150	225	33750	6075	39825
14.	FIXER (F)	300	40	12000	2160	14160
15.	FORMALDEHYDE (R)	230	20	4600	828	5428
16.	GLYCERINE (R)	230	46.80	10698	1923	12620
17.	L.M 100 (F)	1600	55	88000	15840	103840
18.	MEG(R)	50	53	2650	477	3127
19.	MMA (R)	200	184	36800	6624	43424
20.	OP TEN(R)	25	162	4050	729	4779
21.	OT PASTE (R)	130	65	8450	1521	9971
22.	PLASTIC BAG (P)	546	100	54600	9828	64428
23.	POLYVINYLALCOHOL (R)	45	325	14625	2632	17257
24.	POLYVINYLALCOHOL (R)	60	425	25500	4590	30090
25.	PVA EMULSION MBX (F)	4945	40.27	199135.2	35844	234979
26.	PVA EMULSION (PLASTIC) (F)	1540	43	66220	11919	78139
27.	PVA EMULSION FT-(F)	11180	37.65	420927	75766	496694
28.	RAN -500 (R)	796	195	155220	27939	183159
29.	RANK 301(R)	100	65	6500	1170	7670
30.	RANK X405(R)	100	118	11800	2124	13924
31.	STYRENE (R)	380	89	33820	6087	39907
32.	TEA(R)	50	124	6200	1116	7316
33.	Vinyl acetate (R)	18611	70	1302770	234498	1537269
34.	ZIDEX (R)	193	165	31845	5732	37577
	TOTAL	47745		3129704	563341	3693048



Annexure - 14

ANNEXURE A/19
(Copy) 207

Name: Rakesh Sureshchandra Kapadia
 Address: C1/B 460 Road No. 82-C,
 GIDC Sachin, Surat 394230

The fire that broke out in the evening of 23rd May 2020, Saturday at Ambika Industries: C1/B 457 Road No. 82-C, GIDC Sachin, Surat completely destroyed our unit leaving us with heavy loss of property and some of our equipment.

Below I am providing the details about all the financial losses and cost of reconstruction of our unit including repairing costs of equipment.

Sr. No	Detail	Amount
1.	Cost of building reconstruction	INR 45,16,000
2.	Cost of equipment repairing	INR 5,54,600 (Inclusive GST)
3.	Loss of rental income from the property (8 months from the date of fire as till the month of January)	INR 4,05,920 (Inclusive GST)
		Total: INR 54,76,520

Kapadia

SK
TRUE COPY

Annexure - 15

SCN/IND/TECH/BILL/ESTT/NO.1961

DGVCL

Sachin Ind. S/D.

Date: 25 May 2020

To,
The Police Inspector
Sachin GIDC Police Station,
GIDC Sachin,
Dist.: Surat

Sub: Regarding complaint for information for the loss to the Dakshin Gujarat Vij Co. Ltd. due to fire in the chemical factory at shed no.457, Road No.82, Sachin GIDC on dated 23/05/2020 at approx. 18:00 Hrs.

Respected Sir,

With reference to the above subject matter, this is to inform you that myself Hiteshkumar Ramanlal Modi Age-41, residing at B-603, Rameshwaram Residency, near L.P. Savani Circle, Adajan-Pal Road, Surat. I have been working as a Dy. Engineer in Sachin Industrial Sub-Divisional Office of DGVCL since 17/07/2015. My mobile SIM card no. is 9879201186. Under the jurisdiction of Dakshin Gujarat Vij Co. Ltd., we have to manage and maintain the power distribution in GIDC Sachin area.

For some reason, fire broke out in shed no.457, Ambica Industries located at Road No.82 in Sachin GIDC on 23/05/2020 at approx. 18:00 Hrs. and the fire spread further due to the presence of flammable chemicals in the factory and the fire spread up to the adjacent shed no.458 to shed no.

461. Thus, the 100 KVA capacity power transformer of Dakshin Gujarat Vij Co. Ltd., which was placed outside Shed No. 457, also caught fire due to the fire incident and the electrical wires of the nearby power line also caught fire and service cable and power meter of shed no.458,459,460 were burnt. Due to this fire, Dakshin Gujarat Vij Co. Ltd. has suffered an estimated loss of Rs. 34500/-. So, it is

requested to file a complaint and take appropriate action.

A copy of the rojkam carried out by this office is enclosed herewith.

With due expectation of cooperation.

Yours faithfully,

Dy. Engineer(DGVCL)

Sachin Industrial Sub-Divison

Encl.: As above

Copy to: The Executive Engineer, DGVCL, Sachin Industrial Sub-Divisional Office, Pandesara, Surat
for your information.

Annexure - 16

01.10.2021

3/1

To
G.P.C.B. SURAT

Subject: Reply for confirmation about tenant chemical stock at the moment of fire

Respected Sir/Ma'am,

I Rakesh Sureshchandra Kapadia, owner of Plot No. 460, Road No. 82C, am replying to your verbal query on my tenants' chemical stocks when the fire which started from Plot No. 457,458,459, engulfed my property (Plot 460) and entirely destroyed the place.

I had tried reaching to my tenant and contacting him, but so far, I was not able to get a hold of him by any means.

Please take a note of that.

Rakesh Kapadia

Yours faithfully,

Rakesh Sureshchandra Kapadia

INWARD		
No.	43903	
Date:	04	10/2021
G.P.C. BOARD SURAT.		

END

DE-II
[Signature]
01/10/20